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29 Sravana, 1947 (*Saka*)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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Website : <http://rajyasabha.nic.in>

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RAJYA SABHA

Wednesday, the 20th August, 2025/29 Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

- I. **Reports (2023-24) of Samagra Shiksha, West Bengal, Chhattisgarh, Uttar Pradesh, Gujarat, Madhya Pradesh and Tamil Nadu and related papers**
- II. **Reports and Accounts (2022-23) of NIOS, NOIDA, Uttar Pradesh and related papers**
- III. **Reports and Accounts (2022-23 and 2023-24) of STARS Project, Madhya Pradesh and Odisha and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

- I. (i) (a) Annual Report of the Samagra Shiksha, West Bengal, for the year 2023-24.
(b) Review by Government on the working of the above Programme.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5041/18/25]

- (ii) (a) Annual Report of the Samagra Shiksha, Chhattisgarh, for the year 2023-24.
(b) Review by Government on the working of the above Programme.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5042/18/25]

- (iii) (a) Annual Report of the Samagra Shiksha, Uttar Pradesh, for the year 2023-24.
(b) Review by Government on the working of the above Programme.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3084/18/25]

- (iv) (a) Annual Report of the Samagra Shiksha, Gujarat, for the year 2023-24.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3088/18/25]

- (v) (a) Annual Report of the Samagra Shiksha, Madhya Pradesh, for the year 2023-24.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3083/18/25]

- (vi) (a) Annual Report of the Samagra Shiksha, Tamil Nadu, for the year 2023-24.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4055/18/25]

- II. (a) Annual Report of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2022-23.
 (b) Annual Accounts of the National Institute of Open Schooling (NIOS), NOIDA, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.
 (c) Review by Government on the working of the above Institute.
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 3084/18/25]

- III. (i) (a) Annual Report and Accounts of the Strengthening Teaching-Learning and Results for States (STARS) Project, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Project.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3085/18/25]

- (ii) (a) Annual Report and Accounts of the Strengthening Teaching-Learning and Results for States (STARS) Project, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Project.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3086/18/25]

- (iii) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Project, Odisha, for the year 2022-23.
 (b) Review by Government on the working of the above Project.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (iv) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Project, Odisha, for the year 2023-24.
 (b) Review by Government on the working of the above Project.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iii) and (iv), See No. L.T. 3087/18/25]

- (v) (a) Annual Report and Accounts of the Strengthening Teaching-Learning and Results for States (STARS) Project, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Project.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4054/18/25]

Notifications of the Ministry of Cooperation

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (i) A copy (in English and Hindi) of the Ministry of Cooperation Notification No.

S.O. 3003(E), dated the 4th July, 2025, amending the Principal Notification No. S.O. 1396(E), dated the 21st March, 2023, under sub-section (2) of Section 116 of the Multi-State Cooperative Societies Act, 2002.

(ii) A copy (in English and Hindi) of the Ministry of Cooperation Notification No. S.O. 3087(E), dated the 11th July, 2025, publishing the “Tribhuvan” Sahkari University Statutes, 2025, under sub-section (2) of Section 50 of the “Tribhuvan” Sahkari University Act, 2025.

[Placed in Library. For (i) and (ii), See No.L.T.4081/18/25]

MR. DEPUTY CHAIRMAN: Dr. L. Murugan. Not there. Shri Nityanand Rai.

I. Notifications of the Ministry of Home Affairs

II. The Fifty-fifth Annual Assessment Report (2023-24) of the Department of Official Language, Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 2013(E)., dated the 5th May, 2025, specifying the land ports, as mentioned therein, as integrated check posts, under Section 36 of the Land Ports Authority of India Act, 2010.

[Placed in Library. See No. L.T. 4099/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 478(E)., dated the 18th July, 2025, publishing the Ministry of Home Affairs, Central Reserve Police Force, Assistant Commandant (Matron), Group ‘A’ Post, Recruitment Rules, 2025, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 4082/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 524(E)., dated the 1st August, 2025, publishing the Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Engineering and Tradesmen Cadre (Group ‘C’ Posts) Recruitment Rules, 2025, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

[Placed in Library. See No. L.T. 4099/18/25]

II. A copy (in English and Hindi) of the Fifty-fifth Annual Assessment Report of the Department of Official Language, Ministry of Home Affairs, regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2023-24.

[Placed in Library. See No. L.T. 5043/18/25]

Notifications of the Ministry of Road Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (3) of Section 9 of the National Highways Act, 1956: -

- (1) G.S.R. 388(E)., dated the 18th June, 2025, publishing the National Highways Fee (Determination of Rates and Collection) (Amendment) Rules, 2025.
- (2) G.S.R. 437(E)., dated the 1st July, 2025, publishing the National Highways Fee (Determination of Rates and Collection) (Second Amendment) Rules, 2025.

[Placed in Library. For (1) and (2), See No. L.T. 5044/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:

- (1) G.S.R. 1348(E)., dated the 21st March, 2025, levying user fee for the project of 2/4 lane section of Nhavara - Choufula Section of NH-548DG in the State of Maharashtra.
- (2) G.S.R. 1349(E)., dated the 21st March, 2025, levying user fee for the project of two lane with paved shoulders of Lingasugur — Mudbal and Maski City limit Section of NH-150A in the State of Karnataka on EPC mode.
- (3) G.S.R. 1365(E)., dated the 24th March, 2025, levying user fee for the project of 2/4 lane Section of Kathipudi to Gurajanapalli (end of Kakinada bypass) of NH-216 (old NH-214) in the State of Andhra Pradesh.
- (4) G.S.R. 1491(E)., dated the 27th March, 2025, levying user fee for the project of Bareilly- Sitapur Section of NH-30 (Old NH-24) in the State of

Uttar Pradesh.

- (5) G.S.R. 1492(E)., dated the 27th March, 2025, levying user fee for the project of Gandhidham (Kandla) to Mundra Port Section of NH-41 in the state of Gujarat on ToT basis.
- (6) G.S.R. 1493(E)., dated the 27th March, 2025, levying user fee for the project of Four lane Muzzaffarnagar — Haridwar Section of Old NH-58 (New NH-334 and NH-34) Section in the State of Uttarakhand on ToT basis.
- (7) G.S.R. 1494(E)., dated the 27th March, 2025, levying user fee for the project of Four lane Muzzaffarnagar — Haridwar Section of Old NH-58 (New NH-334) Section in the State of Uttar Pradesh and Uttarakhand on ToT basis.
- (8) G.S.R. 1495(E)., dated the 27th March, 2025, levying user fee for the project of Four lane Raipur to Simga Section of NH-30 (Old NH-200) in the state of Chhattisgarh on ToT basis.
- (9) G.S.R. 1496(E)., dated the 27th March, 2025, levying user fee for the project of (InvIT) Ranasthalam to Hanumanthavaka, Visakhapatnam Section of NH-16 in the State of Andhra Pradesh on ToT basis.

[Placed in Library. For (1) to (9), See No.L.T.3055/18/25]

- (10) G.S.R. 1497(E)., dated the 27th March, 2025, levying user fee for the project of TN/AP Border — Nalagampalli — AP/Karnataka Border Section of NH-04 in the State of Andhra Pradesh on ToT basis.
- (11) G.S.R. 1498(E)., dated the 27th March, 2025, levying user fee for the project of Six lane Anandapuram-Pendurthi-Ankapalli of NH-16 in the State of Andhra Pradesh on ToT basis.
- (12) G.S.R. 1499(E)., dated the 27th March, 2025, levying user fee for the project of six lane Narasannapeta — Ranasthalam Section of NH-16 in the State of Andhra Pradesh on ToT basis.
- (13) G.S.R. 1500(E)., dated the 27th March, 2025, levying user fee for the project of four lane Simga Bilaspur Section of NH-200 (New NH-130 & 49) in the State of Chhattisgarh on ToT basis.
- (14) G.S.R. 1501(E)., dated the 27th March, 2025, levying user fee for the project of four lane Gundugolanu — Devarapalli - Kovvuru of NH-16 in the State of Andhra Pradesh on ToT basis.
- (15) G.S.R. 1502(E)., dated the 27th March, 2025, levying user fee for the project of Chittoor — Mallavaram Section of National Highway No. 140, in

the State of Andhra Pradesh on ToT basis.

- (16) G.S.R. 1621(E)., dated the 4th April, 2025,levying user fee for the project of four lane of Sillod - Fardapur Section of NH-753F in the State of Maharashtra.
- (17) G.S.R. 1622(E)., dated the 4th April, 2025,levying user fee for the project of four lane of Fradapur — Jalgaon Section of NH-753F in the State of Maharashtra.

[Placed in Library. For (10) to (17), See No.L.T.3056/18/25]

- (18) G.S.R. 1647(E)., dated the 8th April, 2025,levying user fee for the project of four or more lane of Jalandhar to Amritsar Section of NH-3 (Old NH-1) in the State of Punjab.
- (19) G.S.R. 1677(E)., dated the 9th April, 2025,levying user fee for the project of Bijapur — Hubli Section of NH-218 (New NH-52) in the State of Karnataka.
- (20) G.S.R. 1678(E)., dated the 9th April, 2025,levying user fee for the project of two lane with paved shoulders of Charichhak — Bhanjanagar Section of NH-157 in the State of Odisha.
- (21) G.S.R. 1679(E)., dated the 9th April, 2025,levying user fee for the project of four or more lane of Aurangabad — Sillod Section of NH-753F in the State of Maharashtra.
- (22) G.S.R. 1680(E)., dated the 9th April, 2025,levying user fee for the project of for the use of two lane with paved shoulder section of Paithan — Shirur Section of NH-752E in the State of Maharashtra.
- (23) G.S.R. 1681(E)., dated the 9th April, 2025, levying user fee for the project of two lane with paved shoulders of Sagwara — Garhi — Partapur — Wajwana — Talwada - Banswara Section of NH-927A in the State of Rajasthan.
- (24) G.S.R. 1888(E)., dated the 25th April, 2025, levying user fee for the project of two lane with paved shoulder section of Nanded to Jalkot Section of NH-50 in the State of Maharashtra on EPC mode.

[Placed in Library. For (18) to (24), See No.L.T.3057/18/25]

- (25) G.S.R. 1889(E)., dated the 25th April, 2025, levying user fee for the project of 2/4 lane Section of Bhokar to Sarsam Section of NH-161A in the State of Maharashtra on EPC mode.
- (26) G.S.R. 1996(E)., dated the 2nd May, 2025, levying user fee for the project

of two lanes with paved shoulder section of Katra — Pilibhit Section of NH-730C, NH-730B & NH-731K in the State of Uttar Pradesh on EPC mode.

- (27) G.S.R. 1997(E)., dated the 2nd May, 2025, levying user fee for the project of four or more lane section of Adhelai Village to Nari Junction Section of NH-751 in the State of Gujarat on Hybrid Annuity Mode.
- (28) G.S.R. 2004(E)., dated the 2nd May, 2025, levying user fee for the project of 2/4 lane Section of Ujjain — Badnawar Section of NH-752D in the State of Madhya Pradesh on HAM mode.
- (29) G.S.R. 2005(E)., dated the 2nd May, 2025, levying user fee for the project of four or more lane Section of Bhangbar (near Ranital) to Kangra Bypass up to intersection with NH-154, NH section of NH-88 (New NH-303, 503) in the State of Himachal Pradesh.
- (30) G.S.R. 2053(E)., dated the 8th May, 2025, levying user fee for the project of two lane with paved shoulder section of Jharsuguda — Bhojpur Section of NH-49 (Old NH-200) in the State of Odisha.

[Placed in Library. For (25) to (30), See No.L.T.3058/18/25]

- (31) G.S.R. 2054(E)., dated the 8th May, 2025, levying user fee for the project of 2/4 lane section of Mulakalacheruvu to Madanpalle Section of NH-42 in the State of Andhra Pradesh.
- (32) G.S.R. 2134(E)., dated the 14th May, 2025, levying user fee for the project of two lane with paved shoulder section of Vijayapura — Sankeshwar Section of NH-548B in the State of Karnataka on Hybrid Annuity Mode.
- (33) G.S.R. 2135(E)., dated the 14th May, 2025, levying user fee for the project of Sardar Patel Ring Road to Adhelai Village Section of NE-8 in the State of Gujarat on EPC mode.
- (34) G.S.R. 2147(E)., dated the 14th May, 2025, levying user fee for the project of four or more lane section of NH-341 from Bhimasar, Junction of NH-41 to Anjar-Bhuj upto Airport Junction of NH-341 in the State of Gujarat.
- (35) G.S.R. 2236(E)., dated the 19th May, 2025, levying user fee for the use of certain section of NH No. NE-4 in the State of Haryana and Rajasthan.
- (36) G.S.R. 2313(E)., dated the 23rd May, 2025, levying user fee for the project of Six lane of certain sections of Raipur — Visakhapatnam Economic Corridor (NH-130CD) on HAM under BharatmalaPariyojna in

the State of Chattisgarh, Odisha and Andhra Pradesh.

[Placed in Library. For (31) to (36), See No.L.T.3059/18/25]

- (37) G.S.R. 2363(E)., dated the 28th May, 2025, levying user fee for the project of four lane or above of Link Road from NH-66 to Mopa Airport Section of NH-166S in the State of Goa on EPC mode.
- (38) G.S.R. 2364(E)., dated the 28th May, 2025, levying user fee for the project of 4-lane of End of Hardoi District to Lucknow with paved shoulder of NH-731 in the State of Uttar Pradesh on EPC basis.
- (39) G.S.R. 2366(E)., dated the 28th May, 2025, levying user fee for the project of two lane with paved shoulder of Jintur to Shirad Shahpur Section of NH-752I in the State of Maharashtra on EPC basis.
- (40) G.S.R. 2382(E)., dated the 30th May, 2025, levying user fee for the project of two lane with paved shoulder section of Sarsam to Kothari section of National Highway No. 161A in the State of Maharashtra on EPC basis.
- (41) G.S.R. 2383(E)., dated the 30th May, 2025, levying user fee for the project of four lane or above section of Patradevi to Zuari Bridge Package-3 Section of National Highway No. 66 (Old NH-17) in the State of Goa.
- (42) G.S.R. 2384(E)., dated the 30th May, 2025, levying user fee for the project of two lane with paved shoulders of Himayatnagar to Fulsawangi Section of National Highway No. 752I in the State of Maharashtra on EPC mode.
- (43) G.S.R. 2490(E)., dated the 5th June, 2025, levying user fee for the project of four or more lane of Madanapalle – Pileru Section of National Highway Number 71 in the State of Andhra Pradesh under Bharatmala Pariyojna on Hybrid Annuity Mode.

[Placed in Library. For (37) to (43), See No.L.T.3060/18/25]

- (44) G.S.R. 2491(E)., dated the 5th June, 2025, levying user fee for the project of Thirumangalam— Vadugapatti Section of National Highways number 744 and Vadugapatti— Therkuvanganallur Section of National Highways Number 744 in the State of Tamil Nadu.
- (45) G.S.R. 2559(E)., dated the 11th June, 2025, levying user fee for the project of two lane with paved shoulder section of Kadapa/Nellore Border to CS Puram section of National Highway number 167B in the State of

Andhra Pradesh on EPC mode.

- (46) G.S.R. 2684(E)., dated the 16th June, 2025, levying user fee for the project of four or more lane section of Govindpur— Rajura Section in the State of Maharashtra on Hybrid Annuity Mode.
- (47) G.S.R. 2711(E)., dated the 17th June, 2025, levying user fee for the project of four or more lane section of Taddipatri to Jammalamadugu via Muddanur of NH-67 in the State of Andhra Pradesh on EPC mode.
- (48) G.S.R. 2712(E)., dated the 17th June, 2025, levying user fee for the project of four or more lane of Bangalore to Bethamangala Section of NE-7 on Hybrid Annuity Mode under Bharatmala Pariyojna in the State of Karnataka.
- (49) G.S.R. 2850(E)., dated the 25th June, 2025, levying user fee for the project of two lane with paved shoulder section of Ghagariya— Munabao Section of NH-25 Extn. in the State of Rajasthan on EPC mode.

[Placed in Library. For (44) to (49), See No.L.T.3061/18/25]

- (50) G.S.R. 2851(E)., dated the 25th June, 2025, levying user fee for the project of 2 lane with paved shoulder section, including Rajgarh Bypass and Pilani Bypass of NH-709 Extn. on EPC mode in the State of Rajasthan.
- (51) G.S.R. 2852(E)., dated the 25th June, 2025, levying user fee for the project of four or more lane of Palladam— Kurukathi Section of new National Highway number 81 in the State of Tamil Nadu on EPC mode.
- (52) G.S.R. 2869(E)., dated the 26th June, 2025, levying user fee for the project of 2/4 lane of Sirsala to Parli Section and Parli to Gangakhed Section of National Highway No.361F in the State of Maharashtra on EPC mode.
- (53) G.S.R. 2870(E)., dated the 26th June, 2025, levying user fee for the project of four or more lane section of Gohana to Sonapat Section of National Highway Number 352A in the State of Haryana under Bharatmala Pariyojna on Hybrid Annuity Mode.
- (54) G.S.R. 3022(E)., dated the 7th July, 2025, levying user fee for the project of two lane with paved shoulders of Ardhapur to Himayatnagar of National Highway No.752I in the State of Maharashtra on EPC mode.
- (55) G.S.R. 3023(E)., dated the 7th July, 2025, levying user fee for the project of Ambala-KalaAmb Section of NH-72 (Part of New NH-344 and NH-7) near Banaundi village in Ambala district of State Haryana on Hybrid

Annuity Mode.

- (56) G.S.R. 3024(E).., dated the 7th July, 2025, levying user fee for the project of four or more lane of Neelambur to Walayar Section of National Highway no. 544 in the State of Tamil Nadu.

[Placed in Library. For (50) to (56), See No.L.T.3062/18/25]

- (57) G.S.R. 3206(E).., dated the 14th July, 2025, levying user fee for the project of 2/4 lane section of Kharwandi to Rajuri Section of National Highway No. 361F in the State of Maharashtra on EPC mode.

- (58) G.S.R. 3207(E).., dated the 14th July, 2025, levying user fee for the project of two lane with paved shoulder of Macherla to Dachepalli Section of National Highway 167AD in the State of Andhra Pradesh on EPC mode.

- (59) G.S.R. 3208(E).., dated the 14th July, 2025, levying user fee for the project of use of certain section on National Highway No. NH-344G in the State of Uttar Pradesh on EPC mode.

- (60) G.S.R. 3254(E).., dated the 16th July, 2025, levying user fee for the project of Vadodara – Mumbai Section on National Highway No. NE-4 in the State of Gujarat.

[Placed in Library. For (57) to (60), See No.L.T.3063/18/25]

- I. **Notifications the Ministry of Education**
- II. **Reports and Accounts (2023-24) of IIIT, Agartala, Tripura; Lucknow, Uttar Pradesh and related papers**
- III. **Reports and Accounts (2023-24) NIT, Manipur; BHU, Varanasi, Uttar Pradesh; University of Allahabad, Prayagraj, Uttar Pradesh; Pondicherry University, Puducherry and related papers**
- IV. **Reports and Accounts (2023-24) ICPR, New Delhi and Kendriya Hindi Shikshan Mandal, Agra, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table :

- I. (i) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. F. No.1-3/2021/QIP/Multiple Entry-Exit).., dated the 2nd April, 2025, publishing the University Grants Commission (Minimum Standards of Instruction for the Grant of Undergraduate Degree and Postgraduate Degree) Regulations, 2025, under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library. See No. L.T. 5045/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (2) of Section 46 of the Manipur University Act, 2005: -

- (1) No. MU/2-2/2025., dated the 21st July, 2025, amending Statute 15(1) of the said Act.
- (2) No. MU/2-2/2025., dated the 21st July, 2025, amending Statute 19(2) of the said Act.

[Placed in Library. For (1) and (2), See No.L.T.5009/18/25]

- (3) No. MU/1-10/2022., dated the 22nd July, 2025, notifying the Ordinance-A-5, Ordinance-A-6, Ordinance-A-7, Ordinance-A-8, Ordinance-A-9, Ordinance-A-10, Ordinance-A-11, Ordinance-A-12, Ordinance-A-13, Ordinance-B-1, Ordinance-B-2, Ordinance-B-4, Ordinance-B-6, Ordinance-B-7, Ordinance-B-8, Ordinance-B-9, Ordinance-B-10, Ordinance-C-3, Ordinance-C-4, Ordinance-C-9, Ordinance-C-11, Ordinance-D-10, Ordinance-D-11, Ordinance-D-12, Ordinance-D-13, Ordinance-D-15, Ordinance-E-3, Ordinance-E-4, Ordinance-E-10, Ordinance-E-11, Ordinance-F-1, Ordinance-F-4, Ordinance-F-6, Ordinance-G-3 and Ordinance-G-6.

[Placed in Library. See No. L.T. 5008/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017: -

- (i) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Agartala, Tripura, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4001/18/25]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4000/18/25]

III. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology, Science Education and Research Act, 2007: -

(a) Annual Report and Accounts of the National Institute of Technology (NIT), Manipur, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4009/18/25]

(ii) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of the Section 13A and under sub-section 3 of Section 13 of the Banaras Hindu University Act, 1915: -

(a) Annual Report of the Banaras Hindu University (BHU), Varanasi, Uttar Pradesh, for the year 2023-24.

(b) Annual Accounts of the Banaras Hindu University (BHU), Varanasi, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4075/18/25]

(iii) (1) A copy each (in English and Hindi) of the Annual Accounts of the University of Allahabad, Prayagraj, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon, under sub-section (4) of Section 32 of the University of Allahabad Act, 2005.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4076/18/25]

(iv) (1) A copy each (in English and Hindi) of the Annual Accounts of the Pondicherry University, Puducherry, for the year 2023-24, and the Audit Report thereon, under sub-section (4) of Section 30 of the Pondicherry University Act, 1985.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4077/18/25]

IV. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Audited Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2023-24.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4004/18/25]

- (ii) (a) Annual Report of the Kendriya Hindi Shikshan Mandal, Agra, Uttar Pradesh, for the year 2023-24.
 (b) Annual Accounts of the Kendriya Hindi Shikshan Mandal, Agra, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.
 (c) Review by Government on the working of the above Sansthan.
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4003/18/25]

Report and Accounts (2023-24) of SPNIWCD, New Delhi and related papers

महिला एवं बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the Savitribai Phule National Institute of Women and Child Development (SPNIWCD) erstwhile National Institute of Public Cooperation and Child Development (NIPCCD), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3069/18/25]

I. Notifications of the Ministry of Road Transport and Highways

II. Report and Accounts (2023-24) of NHAI, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Sir, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry

of Road Transport and Highways, under Section 10 of the National Highways Act, 1956: -

- (1) S.O. 1564(E)., dated the 2nd April, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005, along with delay statement.
- (2) S.O. 1881(E)., dated the 25th April, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.
- (3) S.O. 1882(E)., dated the 25th April, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.
- (4) S.O. 1885(E)., dated the 25th April, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (5) S.O. 1886(E)., dated the 25th April, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (6) S.O. 1887(E)., dated the 25th April, 2025, entrusting the development and maintenance of certain section of National Highways, as mentioned therein, in the State of West Bengal to the National Highways & Infrastructure Development Corporation Limited.
- (7) S.O. 1954(E)., dated the 1st May, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.
- (8) S.O. 1955(E)., dated the 1st May, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.
- (9) S.O. 2415(E)., dated the 30th May, 2025, entrusting the development and maintenance of certain sections of National Highways, as mentioned therein, in the States of Assam, Arunachal Pradesh and Meghalaya to the National Highways & Infrastructure Development Corporation Limited.
- (10) S.O. 2416(E)., dated the 30th May, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (11) S.O. 2417(E)., dated the 30th May, 2025, amending the Principal Notification No. S.O. 539(E), dated the 17th February, 2015.
- (12) S.O. 2418(E)., dated the 30th May, 2025, amending the Principal Notification No. S.O. 78(E), dated the 4th February, 1999.
- (13) S.O. 2419(E)., dated the 30th May, 2025, rescinding the Notification No. S.O. 878(E), dated the 31st March, 2015.
- (14) S.O. 2631(E)., dated the 13th June, 2025, entrusting the development and maintenance of certain section of National Highway, as mentioned therein, in the State of Sikkim to the National Highways & Infrastructure Development Corporation Limited.

- (15) S.O. 2958(E).., dated the 2nd July, 2025, amending the Principal Notification No. S.O. 689(E), dated the 4th April, 2011.
- (16) S.O. 3079(E).., dated the 10th July, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (17) S.O. 3291(E).., dated the 18th July, 2025, entrusting the development and maintenance of certain section of National Highway, as mentioned therein, in the State of Tripura to the National Highways & Infrastructure Development Corporation Limited.
- (18) S.O. 3292(E).., dated the 18th July, 2025, rescinding the several Notifications, as mentioned therein.
- (19) S.O. 3293(E).., dated the 18th July, 2025, amending the Principal Notification No. S.O. 539(E), dated the 17th February, 2015.
- (20) S.O. 3294(E).., dated the 18th July, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (21) S.O. 3377(E).., dated the 23rd July, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (22) S.O. 3478(E).., dated the 29th July, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (23) S.O. 3483(E).., dated the 29th July, 2025, amending the Principal Notification No. S.O. 1096(E), dated the 4th August, 2005.
- (24) S.O. 3495(E).., dated the 29th July, 2025, declaring the Highways, as mentioned therein, as a National Highway.

[Placed in Library. For (1) to (24), See No.L.T.5046/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under Section 11 of the National Highways Authority of India Act, 1988: -

- (1) S.O. 1883(E).., dated the 25th April, 2025, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.
- (2) S.O. 1884(E).., dated the 25th April, 2025, amending the Principal Notification No. S.O. 465(E), dated the 26th April, 2002.
- (3) S.O. 3078(E).., dated the 10th July, 2025, amending the Principal Notification No. S.O. 1426(E), dated the 5th May, 2017.
- (4) S.O. 3376(E).., dated the 23rd July, 2025, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.

- (5) S.O. 3477(E)., dated the 29th July, 2025, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.
- (6) S.O. 3479(E)., dated the 29th July, 2025, amending the Principal Notification No. S.O. 78(E), dated the 4th February, 1999.
- (7) S.O. 3480(E)., dated the 29th July, 2025, rescinding the Notification No. S.O. 5421(E), dated the 13th December, 2024.
- (8) S.O. 3481(E)., dated the 29th July, 2025, amending the Principal Notification No. S.O. 3140(E), dated the 8th July, 2022.
- (9) S.O. 3482 (E)., dated the 29th July, 2025, entrusting the stretch of National Highways, as mentioned therein, to the National Highways Authority of India.

[Placed in Library. For (1) to (9), See No.L.T.5047/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988: -

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5048/18/25]

Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries), under Section 26 of the Coastal Aquaculture Authority Act, 2005, along with delay statements: -

- (1) S.O. Nil., dated March 8 – March 14, 2008 (Weekly Gazette), publishing the Coastal Aquaculture Authority Regulations, 2008.
- (2) G.S.R. 33(E)., dated the 9th January, 2024, publishing the Coastal Aquaculture Authority Rules, 2024.
- (3) G.S.R. 750(E)., dated the 4th December, 2024, publishing the Coastal Aquaculture Authority (Amendment) Rules, 2024.

[Placed in Library. For (1) to (3), See No.L.T.4033/18/25]

Report of the CAG — Union Government — Ministry of Railways — Report No. 15 of 2025

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Cleanliness and Sanitation in long distance trains in Indian Railways — Union Government — Ministry of Railways — Report No. 15 of 2025 (Performance Audit — Railways).

[Placed in Library. See No. L.T. 5049/18/25]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) प्रस्तुत करती हूँ :-

- (i) 369th Report on "Review of functioning and performance of Sports Authority of India (SAI) and Khelo India." pertaining to the Department of Sports, Ministry of Youth Affairs and Sports; and
- (ii) 370th Report on "Implementation of Article 15(5) of Indian Constitution regarding Special Provision for Reservation to SCs/STs and OBCs in Educational Institutions including Private Educational Institutions" pertaining to the Department of Higher Education, Ministry of Education.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI G. K. VASAN (Tamil Nadu): Sir, I present the 254th Report (in Hindi and English) of the Department-related Parliamentary Standing Committee on Home Affairs on 'Cyber Crime — Ramifications, Protection and Prevention'.

REPORT OF THE COMMITTEE ON PETITIONS

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I present the One Hundred and Sixty Third Report (in English and Hindi) of the Committee on Petitions on the petition praying for making the treatment for Cancer affordable and widely available.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI SANJAY KUMAR JHA (Bihar): Sir, I present the 380th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Overall Review of Safety in the Civil Aviation Sector'.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD PROCESSING

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात): महोदय, मैं विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ:-

- (i) Fourteenth Report of the Committee on 'Role of NDDDB for Protection and Development of Indigenous Cattle Breeds' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying);
- (ii) Fifteenth Report of the Committee on Action Taken by the Government on Observations/Recommendations contained in the Sixty-sixth Report (Seventeenth Lok Sabha) on 'Spread of Lumpy Skin Disease in Cattle in the Country and issues related therewith' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying);
- (iii) Sixteenth Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to

- the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (iv) Seventeenth Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (v) Eighteenth Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Sixty-seventh Report (Seventeenth Lok Sabha) on 'Scheme for Creation/Expansion of Food Processing and Preservation Capacities (CEFPPC) – An Evaluation' pertaining to the Ministry of Food Processing Industries;
- (vi) Nineteenth Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Cooperation;
- (vii) Twentieth Report of the Committee on 'Development and Modernization of Fishing Harbours' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries); and
- (viii) Twenty-first Report of the Committee on 'Initiatives taken in the Food Processing Sector under 'Make in India' Program' pertaining to the Ministry of Food Processing Industries.

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD
PROCESSING**

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात): महोदय, मैं मत्स्यपालन, पशुपालन और डेयरी मंत्रालय (मत्स्यपालन विभाग) से संबंधित 'मत्स्यपालन क्षेत्र में रोजगार सृजन और राजस्व अर्जन की संभावना' के संबंध में विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के सत्तरवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी तेरहवें प्रतिवेदन के अध्याय 1 में यथा अंतर्विष्ट समिति की समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले विवरण की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON CHEMICALS AND FERTILIZERS**

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2024-25):-

- (i) Ninth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
- (ii) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals);
- (iii) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals);
- (iv) Twelfth Report of the Committee on 'Matters pertaining to disinvestment of fertilizer PSUs - A review' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers); and
- (v) Thirteenth Report of the Committee on 'Health Hazards due to use of compromised/substandard quality of food-grade plastics and their exposure to extreme Indian climatic conditions' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

**REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING
COMMITTEE ON HOUSING AND URBAN AFFAIRS**

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25) on 'Demands for Grants (2025-2026)' pertaining to the Ministry of Housing and Urban Affairs.

STATEMENTS BY MINISTER

Status of implementation of the Recommendations/Observations contained in the Third and Tenth Reports of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Sir, I lay the following statements regarding:-

- (i) Status of implementation of the Recommendations/Observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (ii) Status of implementation of the Recommendations/Observations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2025-26) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

[Placed in Library. For (i) and (ii), See No. L.T. 5050/18/25]

MR. DEPUTY CHAIRMAN: Hon. Members, eighteen notices have been received today on three different subjects under Rule 267. ...(Interruptions)... Since none of these notices received today are in adherence to the requirement of the rules, I am not admitting any of the notices. ...(Interruptions)... Please take your seats. ...(Interruptions)... Now, Matters to be raised with permission of the Chair. Dr. Medha Vishram Kulkarni. ...(Interruptions)... आप Zero Hour चलने दें, Question Hour चलने दें। ...(व्यवधान)...

The House is adjourned to meet at 12 noon today.

The House then adjourned at nine minutes past eleven of the clock.

The House reassembled at twelve of the clock,
THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) in the Chair.

PAPERS LAID ON THE TABLE— Contd.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Papers to be laid on the Table, Shri Ramdas Athawale. ...(Interruptions)... Please sit down.

Report and Accounts (2022-23 and 2023-24) of the Dr. Ambedkar Foundation, New Delhi; BJRNF, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Dr. Ambedkar Foundation, New Delhi, for the year 2023-24, together with the Auditor's Report on the Account.
- (b) Explanatory Note by Government on the working of the above Foundation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4029/18/25]

- (ii) (a) Annual Report and Audited Accounts of the Babu Jagjivan Ram National Foundation (BJRNF), New Delhi, for the year 2022-23.
- (b) Annual Report and Audited Accounts of the Babu Jagjivan Ram National Foundation (BJRNF), New Delhi, for the year 2023-24.
- (c) Review by Government on the working of the above Foundation for the years 2022-23 and 2023-24.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4030/18/25]

ORAL ANSWERS TO QUESTIONS

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप लोग शांत रहिए।...(व्यवधान)... आप क्वेश्चन आवर में क्या करना चाहते हैं?...(व्यवधान)...

श्री प्रमोद तिवारी: महोदय, औचित्य का सवाल है। रूल 258 के अंतर्गत औचित्य का प्रश्न है।*

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): यह अंकित नहीं होगा।...(व्यवधान)... क्वेश्चन आवर ... (व्यवधान)... क्वेश्चन नम्बर 286. डा. सिकंदर कुमार।...(व्यवधान)...

Grant-In-Aid to NCDC

286. DR. SIKANDAR KUMAR: Will I the Minister of COOPERATION be pleased to state:

- (a) whether Government has given approval to Central Sector Scheme Grant-in-aid to National Cooperative Development Corporation (NCDC);
- (b) if so, the details thereof along with the total funds sanctioned for the period of four consecutive years;
- (c) the details and the number and amount of such loans disbursed under the said scheme to Himachal Pradesh, district-wise, during the last two years and the current year; and
- (d) the initiatives taken to promote and finance cooperative development programs across various sectors in Himachal Pradesh?

THE MINISTER OF COOPERATION (SHRI AMIT SHAH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (c) Yes, Government has given approval to Central Sector Scheme “Grant in aid to National Cooperative Development Corporation (NCDC)” with an outlay of ₹2000 crore for a period of four years from 2025-26 to 2028- 29 (₹ 500 crore each year from FY 2025-26).

Based on this approval, NCDC will be able to raise ₹20,000 crore from open market over a span of 4 years which will be utilized for granting loans to Cooperatives

* Not recorded.

for setting up new projects / expansion of plants and for meeting their working capital requirements. With this intervention, it is estimated that approximately 2.9 crore members of more than 13,000 Cooperative societies of various sectors like Dairy, Livestock, Fisheries, Sugar, Textile, Food Processing, Storage and Cold Storage; Labour and Women led cooperatives across the country are likely to get benefitted.

(d) For the development of cooperatives, financial assistance is provided through NCDC for their long term and working capital requirements. Details of financial assistance provided for the development of cooperatives of Himachal Pradesh under various schemes upto 31st July, 2025 is attached at **Annexure**.

Annexure

**Financial Assistance provided for the development of cooperatives of
Himachal Pradesh**

(Rs. in crore)

S.No	Scheme/Activity	Funds released up to 31.07.2025
1	Weaker Sections: Livestock & Handlooms	25.820
2	Marketing & Inputs	218.617
3	Industrial & Service Cooperatives	300.377
4	Processing: OilSeeds; Cattle Feed Mixing Unit and Maize/Seed processing Unit	5.186
5	ICDP in selected Districts covering storage, marketing, all weaker section activities etc.	308.322
6	Storage & Cold Storage	19.795
7	Rural Consumers	26.459
8	Computerization of Cooperatives	65.166
9	FPOs & FFPOs	8.710
	Total	978.452

डा. सिकंदर कुमार: महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या राष्ट्रीय सहकारी विकास निगम (NCDC) ने किसी विशेष योजना के साथ हिमाचल प्रदेश में सहकारी समितियों के विकास हेतु वित्तीय सहायता प्रदान की है? ...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप शांत रहिए। ...(व्यवधान)...

डा. सिकंदर कुमार: यदि की है, तो कितनी की है और यदि नहीं की है तो ...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप क्वेश्चन आवर का समय व्यर्थ कर रहे हैं।
...(व्यवधान)... The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned at two minutes past twelve of the clock.

The House reassembled at two of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.

GOVERNMENT BILL

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the Indian Institutes of Management (Amendment) Bill, 2025. ...(Interruptions)... The Bill was listed in the Revised List of Business for today, subject to receipt of President's recommendation required under Article 117(3) of the Constitution. The same has been received today. Now, hon. Minister, Shri Dharmendra Pradhan, to move the Bill.

The Indian Institutes of Management (Amendment) Bill, 2025

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Mr. Vice-Chairman, Sir, I move:

“That the Bill further to amend the Indian Institutes of Management Act, 2017, as passed by Lok Sabha, be taken into consideration.”

...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, please go to your seats. ...(Interruptions)...

SHRI DHARMENDRA PRADHAN: Mr. Vice-Chairman, Sir, let me put forth some points. First of all, I am thankful to ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This is not the way, hon. Members. ...(Interruptions)...

SHRI DHARMENDRA PRADHAN: Yesterday, this Bill was passed by the Lok Sabha. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are a senior Member. What will the junior Members learn from you? Please go to your seats. ...(Interruptions)...

श्री धर्मेन्द्र प्रधान: कल लोक सभा ने इस महत्वपूर्ण विधेयक को अनुमति दी है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go to your seats.

श्री धर्मेन्द्र प्रधान: महोदय, असम और विशेषकर नॉर्थ-ईस्ट हमारे देश का एक बहुत महत्वपूर्ण इलाका है। वहां के युवाओं में, वहां के नागरिकों में और वहां के समाज में आगे बढ़ने का जज़्बा है। ...(व्यवधान)... जब से माननीय नरेन्द्र मोदी जी देश के प्रधान मंत्री बने हैं, उन्होंने 'मिशन पूर्वोदय' के तहत, 'Act East' के तहत प्रतिदिन सरकार की ओर से पूर्वोत्तर के लिए कैसे ज्यादा काम किया जाए, नॉर्थ-ईस्ट को कैसे और सुविधा दी जाए, विशेषकर युवा वर्ग को कैसे ज्यादा सुविधा दी जाए, इसके लिए हम लोग कार्य कर रहे हैं और उसके लिए प्रयास भी कर रहे हैं। ...(व्यवधान)... जब असम में भारत सरकार और असम सरकार के बीच वहां के संगठनों के साथ जनरल डेवलेपमेंट अकाउंट बना, तो वहां एक अपेक्षा थी। ...(व्यवधान)... नॉर्थ-ईस्ट के शिलांग में पहले से एक इंडियन इंस्टीट्यूट ऑफ मैनेजमेंट था। आज आईआईएम ने न केवल भारत में प्रतिष्ठा बनाई है, बल्कि आईआईएम ने दुनिया में अपनी छाप छोड़ी है। ...(व्यवधान)... आईआईएम में जो छात्र पढ़ते हैं, उन्होंने दुनिया के अनेक देशों में अपना महत्वपूर्ण प्रभाव रखा है। आज विदेशों में भी आईआईएम के कैम्पस खुले, यह अपेक्षा रहती है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, please go to your seats. ...(Interruptions)... This is not the way. ...(Interruptions)... You are a new Member. ...(Interruptions)... What are you doing? Read the Rules of Procedure and then come to the House. ...(Interruptions)...

श्री धर्मेन्द्र प्रधान: 1961 से 2014 के कालखंड में देश में कुल 13 आईआईएम खुल चुके थे ...(व्यवधान)... जब से माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने दायित्व लिया, तो पिछले 11 साल में और नए आईआईएम खोले गए हैं। अब आईआईएम की संख्या बढ़कर 21 हो गई है। ये आईआईएम 20 राज्यों में काम कर रहे हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Minister, just one minute. ...(Interruptions)... The Leader of the Opposition wants to say something. ...(Interruptions)... Hon. Members, please go to your seats. LoP will speak now. ...(Interruptions)... Go to your seats first. LoP will speak now.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभाध्यक्ष महोदय, आपने मुझे बोलने के लिए मौका दिया, इसलिए मैं आपका आभारी हूँ।*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We are discussing the IIM, Guwahati now. I am very happy that the LoP is raising his voice for IIM, Guwahati. ...(Interruptions)... I am very happy.

श्री मल्लिकार्जुन खरगे : *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Only the Listed Business will be heard. Nothing else will go on record. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you speak anything outside the Listed Business, nothing will go on record. ...(Interruptions)... I am very happy that you are speaking on the IIM, Guwahati Bill. We are very happy because you know the North-Eastern Region. You are the Leader of the Opposition. You know Assam. You know Guwahati. ...(Interruptions)... So, please cooperate and speak only on the subject, only on the Listed Bill. Otherwise, it will not be a happy thing to take out from the record whatever you say. ...(Interruptions)... Nothing will go on record except what you speak on the IIM, Guwahati Bill. You speak on the subject. We will be very happy.

श्री मल्लिकार्जुन खरगे : *...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It will not go on record. ...(Interruptions)... Nothing will go on record. I have announced it in the beginning. ...(Interruptions)... Only what you speak on the IIM, Guwahati Bill will go on record.

* Not Recorded.

(At this stage, some hon. Members left the Chamber)

Yes, Mr. Minister. ...(Interruptions)... Hon. Member, please maintain decorum in the House. You are walking out. That is also a part of democracy. There is nothing wrong in it. But please maintain decorum. ...(Interruptions)... While going out also, you should maintain decorum. ...(Interruptions)... Mr. Derek, your Party is walking out, isn't it? Please maintain decorum. ...(Interruptions)... Mr. Minister, please continue.

श्री धर्मेन्द्र प्रधान: सर, यदि हाउस थोड़ा ऑर्डर में आ जाए, तो बेहतर होगा, क्योंकि बहुत महत्वपूर्ण विषय पर चर्चा हो रही है।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Are you opposing IIM, Guwahati Bill? ...(Interruptions)... Mr. Derek, are you opposing the IIM, Guwahati Bill? ...(Interruptions)... Derek ji, you are a senior Member. Please maintain decorum.

श्री धर्मेन्द्र प्रधान: उपसभाध्यक्ष महोदय, मैं आपकी अनुमति से यह वर्णन कर रहा था कि भारत आज दुनिया की एक उभरती हुई चौथी बड़ी अर्थनीति बन चुका है। दुनिया भर के विशेषज्ञ इस बात का उल्लेख कर रहे हैं कि थोड़े ही दिनों में भारत दुनिया की तीसरी बड़ी इकोनॉमी बनने वाला है। उपसभाध्यक्ष महोदय, यह स्थिति ऐसे ही नहीं आई है। पिछले दिनों में भारत के नौजवानों की विशेष दक्षता के कारण यह स्थिति उत्पन्न हुई है। इसमें हमारे देश के आई.आई.एम. की एक प्रमुख भूमिका रही है। उपसभाध्यक्ष महोदय, हाउस अभी ऑर्डर में आया है, मैं आपकी अनुमति लेकर इस संबंध में एक बात कहना चाहता हूँ, जो थोड़ी शिक्षा विभाग से जुड़ी हुई है। सर, प्रतिपक्ष के लोग देश की बड़ी हानि कर रहे हैं, देश के अहित का काम कर रहे हैं, क्योंकि वे संसद नहीं चलने देते हैं। गरीबों के टैक्स के पैसे से यह संसद चलती है, यह कार्यवाही होती है। सर, ये किस विषय को छुपाना चाहते हैं, किस विषय पर चर्चा करना चाहते हैं? इन्होंने इन दिनों में एक तथ्य क्वोट किया। एक स्वयंसेवी संगठन है - सीएसडीएस, उन्होंने महाराष्ट्र चुनाव का एक डेटा उद्देश्य के साथ - जैसा कि मैं अखबारों में पढ़कर समझ पा रहा हूँ - With mala fide intention that agency has posted a few data by an important person of the institution. कोई एक महानुभाव हैं, उन्होंने जानबूझकर देश में भ्रम फैलाया, जिससे विपक्ष, विशेषकर काँग्रेस पार्टी वाले उस विषय को आगे बढ़ाएं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप सब्जेक्ट पर आइए।

श्री धर्मेन्द्र प्रधान: सर, मैं सब्जेक्ट पर आता हूँ, लेकिन इससे देश की हानि हो रही है। सर, मैं इस विषय का उल्लेख कर रहा हूँ, क्योंकि मैं देश के शिक्षा विभाग के दायित्व में हूँ। मैंने आज अखबार में पढ़ा कि शिक्षा विभाग के एक इंस्टिट्यूशन - आईसीएसएसआर की ओर से उन्हें कुछ आर्थिक

अनुदान दिया गया है। भारत सरकार का पैसा लेकर भारत के कॉन्स्टिट्यूशनल सिस्टम को चुनौती देना, यह उचित बात नहीं है, अच्छी बात नहीं है। आईसीएसएसआर ने इसके ऊपर संज्ञान लिया है। आज मैंने अखबारों में पढ़ा कि उन्होंने आश्वस्त किया है कि उन पर उचित कार्रवाई करेंगे। उस संस्था के मुखिया ने भी सार्वजनिक रूप से माफी माँगी है। जिसे लेकर ये संसद के सारे कार्य को बाधित करते हैं और हो-हल्ला करते हैं, वे तथ्य गलत हैं - ऐसा उस संस्था के मुखिया कह चुके हैं। मैं अभी भी आपके माध्यम से, विपक्ष को अपील करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, come to the subject.

श्री धर्मेन्द्र प्रधान: जैसा कि आपने कहा कि गुवाहाटी हमारे पूर्वोत्तर का केंद्र बिंदु है। एक प्रकार से हमारा सांस्कृतिक केंद्र है। भारत के अहोम राजा ने वहाँ के लोगों को सुविधा उपलब्ध कराने के लिए सदियों पहले एक व्यवस्था बनाई थी। वहाँ पर वीरता की, पराक्रम की, विकास की पराकाष्ठा हुई थी। उन्होंने साक्षात् माँ कामाख्या देवी के आशीर्वाद से विजय पाई है। आज देश भर के लोग माँ कामाख्या देवी के दर्शन करने के लिए श्रद्धा के साथ गुवाहाटी जाते हैं। असम की नैसर्गिक सम्पदा से आनन्दित होने के लिए जाते हैं। पर्यटन की दृष्टि से, व्यवसाय की दृष्टि से, कला की दृष्टि से, संस्कृति की दृष्टि से जाते हैं। उपसभाध्यक्ष महोदय, आप भी उसी असम प्रांत से आते हैं और आप भी असम के स्टूडेंट यूथ मूवमेंट के प्रोडक्ट हैं।

सदियों से भारत का एक प्रमुख हिस्सा होने के नाते, असम जिस प्रकार से विकसित होना चाहिए था, वह नहीं हो पाया था। पहले उसे अंग्रेजों ने लूटा। बाद में, जो भी दिल्ली में बैठे, उन्होंने असम और पूर्वोत्तर को अनदेखा किया। जब से देश में एनडीए का राज आया - पहले श्री अटल बिहारी वाजपेयी जी देश के प्रधान मंत्री थे और पिछले 11 साल से देश के लोकप्रिय जननेता माननीय नरेन्द्र मोदी जी को देश की सेवा करने का दायित्व मिला है। मैं पूर्वोत्तर भारत, विशेषकर असम की जनता को धन्यवाद दूँगा कि उन्होंने बार-बार नरेन्द्र मोदी जी की शासन प्रणाली को आशीर्वाद दिया है, समर्थन किया है। उनके कारण आज हम लोग यहाँ सेवा कर पा रहे हैं। उपसभाध्यक्ष महोदय, असम की जिम्मेदारी लेनी पड़ेगी। असम की आकांक्षाएँ हैं। असम सरकार, वहाँ के लोकप्रिय मुख्य मंत्री श्री हिमंत बिस्वा सरमा और असम के एक और बड़े नेता, जो अभी तक यहाँ बैठे हुए थे, पूर्व मुख्य मंत्री, हमारे आदरणीय सर्बानंद सोनोवाल जी - ये बार-बार एक विषय का उल्लेख करते थे कि असम में नौजवानों को और मौका दिया जाना चाहिए। प्रधान मंत्री जी ने उन बातों को स्वीकृति देते हुए, उन बातों को स्वीकार करते हुए, कैबिनेट में निर्णय लिया कि गुवाहाटी में देश के 22वें आईआईएम को स्थापित किया जाएगा। भारत सरकार इस पर 550 करोड़ रुपये खर्च करेगी और राज्य सरकार के सहयोग से इसी साल से -- बीते साल इस बिल को लोक सभा ने पारित किया है और आज आपके मार्गदर्शन में यह सदन इस बिल को पारित करेगा। फिर यह कानून का रूप ले लेगा। इसके रूल्स, रेगुलेशंस बन जाएँगे। हम इस सदन के माध्यम से देशवासियों, विशेषकर असमवासियों को आश्वस्त करना चाहते हैं कि इसी अकैडमिक ईयर में आईआईएम, गुवाहाटी में स्टूडेंट्स के एडमिशनस होंगे, प्राध्यापकों की नियुक्ति होगी और पढ़ाई भी शुरू की जाएगी। आज देश आगे बढ़ रहा है और विकसित भारत के लक्ष्य को आगे लेकर जा रहा

है। देश दुनिया की आर्थिक महाशक्ति बनने के काम पर लगा है। वाइस-चेयरमैन सर, मैं किसी और विषय पर कहूंगा, तो फिर आप कहेंगे कि इसी विषय पर बोलिए। सर, मैं पूरा विषय बोलूंगा।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अभी डिस्कशन के बाद आपको मौका मिलेगा, फिर आप और बोलेंगे। यह तो इन्ट्रोडक्टरी स्पीच है, तो इसे थोड़ा सा कम रखिए। ...**(व्यवधान)**...

श्री धर्मेन्द्र प्रधान: सर, कुछ दिनों से प्रतिपक्ष के लोगों ने देश के माहौल इतना खराब करके रखा है कि ये देश में असली मुद्दे पर चर्चा होने ही नहीं देते हैं। ...**(व्यवधान)**... आपने सही कहा कि कांग्रेस पार्टी बताए कि क्या वह गुवाहाटी, असम में आईआईएम को सपोर्ट कर रही है या नहीं? ...**(व्यवधान)**... सर, इस देश में अनेक ओकेज़न्स आए हैं, जब हम सर्वसम्मत होकर देश के विकास के लिए इकट्ठा हुए हैं। आज विपक्ष के इस नकारात्मक मुद्दे से असमवासी बहुत आहत हुए होंगे, उन्हें बहुत बुरा लगा होगा।

सर, आईआईएम को स्थापित करना, वहां के लोगों की बहुत दिनों से अपेक्षा थी। इन दिनों में हमने अनेकों इंस्टिट्यूशन्स खोले हैं। गुवाहाटी में आईआईटी बना हुआ है, सेंट्रल यूनिवर्सिटी असम में अच्छा काम कर रही है और एनआईटी, सिलचर अच्छा काम कर रहा है। सर, एक ही कार्य बचा था - आईआईएम बनाने का। आज मैं इस पवित्र गृह में इस प्रस्ताव को लेकर आया हूं। मैं इस बिल को उपस्थापित कर रहा हूं, जिसको लोक सभा ने पारित किया है और आप इसको अनुमति दें। हम इसी सत्र में आईआईएम गुवाहाटी का इन्ऑग्रेशन करके उसको खोलेंगे और विद्यार्थियों को पढ़ाएंगे। मैं सदन की अनुमति के लिए और इस पर व्यापक चर्चा के लिए आपकी अनुमति चाहता हूं।

The question was proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Motion moved. I now call upon the Members whose names have been received for participation in the discussion. Shrimati Geeta alias Chandraprabha.

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने इतने महत्वपूर्ण विषय पर मुझे सदन में बोलने का अवसर प्रदान किया, इसके लिए आपका बहुत-बहुत धन्यवाद। माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में 2014 में केंद्र में सरकार बनने के पश्चात देश भर में महत्वपूर्ण शिक्षण संस्थान, जैसे आईआईएम, एआईआईएमएस, आईआईटी, मेडिकल कॉलेज के बनने की गति दोगुनी हुई है। माननीय प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार में पिछले 11 वर्षों में भारतीय शिक्षा व्यवस्था को एक नई ऊंचाई प्राप्त हुई है।

महोदय, शिक्षा क्षेत्र में सरकार के सकारात्मक प्रयासों के कारण इस वर्ष विश्व विश्वविद्यालय रैंकिंग में देश के 46 उच्च शिक्षण संस्थानों को शामिल किया गया है, जबकि आज से 10 वर्ष पहले इसमें सिर्फ 9 शिक्षण संस्थानों को शामिल किया गया था। इस प्रकार से टाइम्स हायर एजुकेशन रैंकिंग में भी देश ने ऐतिहासिक प्रगति की है। महोदय, इस रैंकिंग में पहले सिर्फ

13 भारतीय संस्थान शामिल थे, परंतु सरकार के सकारात्मक प्रयासों के कारण अब इनकी संख्या 105 हो चुकी है। आधिकारिक आंकड़ों के आधार पर यदि देश में खुले शिक्षण संस्थानों के प्रतिदिन के औसत की तुलना की जाए, तो देश में हर दिन दो नए कॉलेज और एक नई आईटीआई की स्थापना हुई है।

महोदय, सरकार इस विधेयक के माध्यम से देश के असम राज्य में एक नया आईआईएम स्थापित करने जा रही है। सरकार 2014 से लगातार देश की शिक्षा व्यवस्था को मजबूत करने की दिशा में ऐतिहासिक काम कर रही है और लगातार प्रयास कर रही है, जिससे देश में छात्रों को एक नई प्रगति और शिक्षा मिलने का प्रयास हो रहा है। महोदय, 2014 में देश में केवल 13 आईआईएम थे। अब देश में आईआईएम 22 हो जाएंगे। माननीय प्रधान मंत्री जी के कुशल नेतृत्व वाली हमारी सरकार ने असम में आईआईएम की स्थापना के लिए 555 करोड़ रुपये उपलब्ध कराए। इसके लिए मैं माननीय मंत्री जी और माननीय प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूँ कि असम और पूर्वोत्तर के छात्रों के लिए भी उन्होंने चिंता की है।

महोदय, अभी तक असम में कोई IIM मौजूद नहीं था। Management के क्षेत्र में उच्च शिक्षा के लिए असम के विद्यार्थियों को अन्य राज्यों में जाना पड़ता था और काफी कठिनाइयों का सामना करना पड़ता था। असम के साथ पूरे पूर्वोत्तर भारत की शिक्षा और समग्र विकास के लिए असम में IIM की स्थापना आवश्यक थी। इस दिशा में सरकार द्वारा उठाया गया यह कदम स्वागतयोग्य है। अतः देश के शिक्षा क्षेत्र को निरंतर मजबूत करने के लिए तथा असम सहित पूरे पूर्वोत्तर भारत की शिक्षा को मजबूत करने के लिए और उनके विद्यार्थियों के हितों के बारे में सोचते हुए IIM स्थापित किया जा रहा है। इसके लिए मैं इस बिल का समर्थन करती हूँ और माननीय मंत्री जी तथा माननीय प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूँ। धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you for completing your speech in time. आपने अपना भाषण समय पर समाप्त किया है, आपका बहुत-बहुत धन्यवाद। Business Advisory Committee ने इस बिल को सिर्फ एक घंटा दिया है, इसलिए हमें सारा कामकाज एक घंटे में complete करना पड़ेगा। इसलिए जो speakers हैं, मेरा उनसे विशेष अनुरोध है कि आप समय पर अपना भाषण समाप्त कीजिएगा। अब श्री गोला बाबूराव।

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, at the outset, I thank the hon. Prime Minister and also the hon. Minister of Education for reforming the IIMs in India. The main objective of this Bill is to give greater autonomy to the IIMs in terms of administration and academic affairs and financial matters. In fact, it is a small Bill which aims to open IIM in Guwahati. With this, the total number of these IIMs in India would go up to 22. The Bill also proposes that until the formation of Board of Governors of the new IIM at Guwahati, its functions would be taken care of by the experts appointed by the Government of India. In pursuance of the AP Reorganization Act, 2014, one IIM was also established in my nodal district Visakhapatnam. Hon. P.M., Modiji, had inaugurated the permanent campus of IIM at

Visakhapatnam on 20th February, 2024 last year when the YSRC Party was ruling in the State. Even though, IIM Visakhapatnam started in 2015, there was no permanent campus for this premier institution till 2019 and it was running from the temporary premises. It was our leader, Shri Y.S. Jagan Mohan Reddy garu who has taken keen initiative and interest to complete the permanent campus of IIM, and it was finally completed by him and inaugurated by the hon. Prime Minister. (Time-bell rings.) Sir, the other parties are not there.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no. It is the Business Advisory Committee which has given one hour to this Bill. ...(Interruptions)... So, you have two minutes. Therefore, you complete your speech.

SHRI GOLLA BABURAO: Yes, Sir. The second important and unique aspect of IIM in AP is the recognition by the Ministry of Social Justice and Empowerment. It is the only IIM in the country which has the Dr. B.R. Ambedkar Chair Professorship and is endowed by the Ministry of Social Justice and Empowerment. It is an achievement and I compliment the management of IIM for this.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. I have to call the next speaker. ...(Interruptions)... Please.

SHRI GOLLA BABURAO: Sir, I would like to mention one more point here relating to faculty position. The faculty position is very poor and many posts are vacant. Now, without lecturers and professors, how can the IIM run in a place like Visakhapatnam? Visakhapatnam is the most developed city.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Niranjana Bishi. ...(Interruptions)...

SHRI GOLLA BABURAO: I would, therefore, request the hon. Minister to look into this matter.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, your time is up. Now, Shri Niranjana Bishi. You also have two minutes. Please restrict yourself to your time.

SHRI NIRANJANA BISHI (Odisha): Thank you hon. Vice-Chairman, Sir, for giving me an opportunity to speak on the Indian Institutes of Management (Amendment) Bill,

2025. It aims to include IIM, Guwahati, under the IIM Act of 2017. I welcome the Bill. I congratulate and thank hon. Union Education Minister, Shri Dharmendra Pradhanji, with a request to establish more Indian Institutes of Managements in our 30 districts of Odisha State for the educational development of Odisha.

As my colleagues mentioned about 500 faculty posts are lying vacant, I request that all the vacant posts should be filled up, and ragging in Indian Institute of Management, IITs and other universities should also be stopped. Our hon. Union Education Minister should look into it. In the Western part of Odisha, in the district of Bolangir, which is in the KBK region--there is an IIM in Sambalpur district--I request hon. Shri Dharmendra Pradhanji, our respected Union Education Minister, to establish an IIM. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. M. Thambidurai. Professor, you have five minutes and this is a Bill on IIM, Guwahati.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Vice-Chairman, Sir, on behalf of AIADMK Party and my leader Shri Edappadi K. Palaniswami, I rise to participate in the discussion on the Indian Institutes of Management (Amendment) Bill, 2025. With the setting up of new IIM in Guwahati, the total number of IIMs in India would raise to 22. This is the history that you have created. The other thing is that you are establishing IIM institutions; I am welcoming that. But, at the same time, what is happening. Many students studying in IIM Institutes are committing suicides. ...(Interruptions)...

SHRI GOLA BABURAO: Mr. Vice-Chairman, Sir,...

DR. M. THAMBIDURAI: That is the issue. Why is it happening? ...(Interruptions)... I request the hon. Minister to look into this matter. ...(Interruptions)... What is the reason?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): They have been given time by their alliance partner, the Ruling Party, BJP. ...(Interruptions)... Dr. M. Thambidurai, you carry on.

DR. M. THAMBIDURAI: Sir, is establishing IIMs good or, as they say, universities are good? But, my question is, what about running universities without head? How to run without the Vice-Chancellor? It is in such a pitiable condition. There is a controversy about appointment of Vice-Chancellors in Tamil Nadu. The process of appointing Vice-Chancellors in Tamil Nadu's State Universities is currently entangled in a legal

and political dispute created by the inept and inefficient DMK Government. During the then UPA Government, the UGC decided to appoint one nominee to the Selection Committee for appointment of Vice-Chancellors. But, the State Government of Tamil Nadu is not accepting it. DMK is the root-cause which passed the regulation during that period, the then UPA Government period. It is because of these kinds of things, we could not appoint Vice-Chancellors. Sir, there are no Vice-Chancellors in nearly eight-nine universities in Tamil Nadu! How will they run? It is because of that, in Anna University, which is a reputed University, there is no Vice-Chancellor now. There is no security for the girls. One girl student in Anna University was molested * and no action is taken till now! For namesake, they conducted an inquiry. I am requesting the Central Government to look into it. It is because education is in the Concurrent List, the Central Government has the authority to look into this matter of higher education, especially, the universities. Why was that girl molested? Why has the DMK Government not taking action about it? †

Now, Sir, I want to come to the next point. IIMs are taking many students. As I said, suicides are taking place. It is because students, who are studying in CBSE schools or State schools, in plus-one or plus-two, are not attending classes. They are only going to the coaching centres. By going to the coaching centres for exams like NEET, they are getting marks and joining these kinds of higher institutions. When they join later, because they are not familiarised with the two-plus-two year syllabus, they face a lot of problems. That is one of the reasons that suicides are taking place. Sir, the new guidelines by CBSE which are being given would affect the schools because the new guidelines on infrastructure are being applied retrospectively. But if they put such kinds of conditions on CBSE schools, how would that happen? Previously, a classroom used to be in 400 sq. ft., but now they have put the condition that it should be at least 500 sq. ft. But this has to be applied with retrospective effect. How can the existing CBSE schools fulfil these new conditions? They have to demolish the classes. This cannot be done, Sir. Therefore, I am requesting the Government to consider this. Sir, I am very, very concerned that in Tamil Nadu, there is no Vice-Chancellor. The DMK's inefficient Government wants to appoint their own people. They are fighting with the Governor and they are not following any rules. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have less than a minute now. Say one sentence also about IIM Guwahati that you are supporting the Bill.

† Exupnged as ordered by the Chair.

DR. M. THAMBIDURAI: Sir, I have already said that I am supporting the Bill. You come from Guwahati. It is your State. I am very happy that you, as the Vice-Chairman, are sitting there.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you very much.

DR. M. THAMBIDURAI: I am supporting this Bill to establish IIM in Guwahati. At the same time, I request them to take action against the inefficient DMK Government because many students are committing suicides. That is my demand. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Praful Patel. You have five minutes.

SHRI PRAFUL PATEL (Maharashtra): Sir, I stand in support of the Indian Institutes of Management (Amendment) Bill, 2025. Sir, I would say, this is one more step in the improvement of higher education in our country and thanks to the visionary leadership of our Prime Minister, Shri Narendra Modi, who, in the last 11 years, has expanded the scope of higher education much beyond what we could have ever imagined. Sir, it is the need of the hour. You are aware, as you are also from the North-East. To start an IIM in Guwahati would be a very welcome step for many aspiring young students from the North-East. The number of IIMs now stands at 22 and, I am sure, this number will not stop here in the years to come. I remember when IIM Ahmadabad had initially started, there were people from all over the country vying to get admission into those 100 seats of IIM. Today, with the Prime Minister's vision, look at the number of medical colleges. We have more than 700 medical colleges in India. We have now IITs; we have AIIMS. All these are premier institutions which most people in the country were being deprived of. I remember AIIMS in Delhi when people used to come here from all over the country. They were poor people, not having a place to stay, not knowing where to go and whom to approach. Getting an admission into AIIMS for treatment was almost like impossible. Those were the days and now look at the transformation which is taking place across all sectors. Even AIIMS is a centre of excellence for higher education. So would be an IIT, so would be an IIM. How many of our students go to Harvard, Columbia, Stanford or to many other institutions? Our students are going to Australia for higher education, to the UK for higher education. These are the institutions which are not only at par but some are even better than some of the best of the universities across the world. This is a transformation in

education which is required. Why are we spending lakhs and crores of rupees per student for international studies when that kind of education can be made available here? That is why the entire exercise of the Prime Minister and the HRD Ministry, under Dharmendra Pradhanji, is to transform the landscape of India. I feel that IIMs, though they may be 22 in number, but as centres of excellence, institutes of excellence, they should be constantly upgraded because that is where you will be really competing with the best in the world.

There should be a day when people, students from all over the world want to come to our IIMs and IITs to get their degree so that they can stand higher in the world. That should be the vision with which the hon. Prime Minister is moving. Viksit Bharat in 2047 cannot happen without transformation in education and until you spread education across the length and breadth of the country. My friend was talking about having an IIM in every district. Well, that may not be the possible scenario. But, at least, every State and every region should be integrated into India through education and other developmental initiatives. And, that is the vision with which this Bill has been brought in. I fully support the IIM (Amendment) Bill. And, I think, -- though he was a little away for a few minutes -- transformation and development are his core and he would like to see that IIMs of India truly stand out as exceptional institutes of excellence. I extend my fullest support especially because the IIM is starting in Guwahati from this year itself. I extend my congratulations to him and to the hon. Prime Minister for bringing in this historic legislation.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mr. Patel. Now, Shri Naresh Bansal; you have four minutes to speak.

श्री नरेश बंसल (उत्तराखंड): उपसभाध्यक्ष जी, आपने मुझे The Indian Institutes of Management (Amendment) Bill, 2025 पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका आभारी हूँ।

महोदय, यह विधेयक मोदी जी की सरकार की रिफॉर्म, परफॉर्म और ट्रांसफॉर्म की नीति को प्रकट करता है। नॉर्थ-ईस्ट वर्षों तक अशांत रहा और पहले की सरकारों की नीतियों के कारण नॉर्थ-ईस्ट की काफी उपेक्षा हुई, लेकिन जब से मोदी जी की सरकार आई, तब से 'See North-East' और फिर 'Act North-East' पर जो काम हुआ है, उससे वहाँ पर जो विभिन्न प्रकार से अशांति थी, उसमें कमी आई है और वह अशांति लगभग समाप्त हुई है। भारत सरकार, असम सरकार और उत्फा के बीच जो MoS हुआ था, उसमें स्पेशल डेवलपमेंट पैकेज के अंतर्गत असम में बहुत सारी विकास की योजनाएँ चल रही हैं और उन्हीं के अंतर्गत वहाँ पर आईआईएम भी स्थापित किया जा रहा है। मैं इसके लिए हमारे शिक्षा मंत्री, आदरणीय धर्मेंद्र प्रधान जी को बधाई देता हूँ कि 555 करोड़ रुपए के आवंटन से वहाँ आईआईएम प्रारंभ हो रहा है। हमें यह देखकर

बड़ा आश्चर्य होता है कि जिस असम की आबादी 3 करोड़ है, वहाँ पर पहले कोई आईआईएम नहीं था। वहाँ पर साढ़े पाँच लाख युवा हायर एजुकेशन के लिए रजिस्टर्ड हैं, उनके लिए वहाँ पर अवसर नहीं था, उनको दूसरी जगह पर जाना पड़ता था, लेकिन आज उनको यह अवसर प्राप्त हो रहा है कि वे अपना एक्सिलेंस बढ़ा सकते हैं और हायर एजुकेशन में स्थान पा सकते हैं। 2014 से पहले जहाँ हमारे केवल दो आईआईएम्स ग्लोबल रैंकिंग की मेरिट लिस्ट में आते थे, वहाँ आज हमारे 7 आईआईएम्स ग्लोबल रैंकिंग में आ रहे हैं। फाइनेंशियल टाइम्स की जो ग्लोबल रैंकिंग है, जो कि सबसे विश्वसनीय मानी जाती है, उसने हमारे सात आईआईएम्स को ग्लोबल रैंकिंग में लिया है, जो कि हर्ष का विषय है। 2014 से पहले आईआईएम्स में जहाँ केवल 3,500 छात्र शिक्षा प्राप्त करते थे, वहीं आज उनमें 9,800 से ज्यादा छात्र शिक्षा प्राप्त कर रहे हैं, जो कि पहले से लगभग तीन गुना ज्यादा है। इसमें अभी और वृद्धि होगी और उनमें युवकों को पढ़ने का अवसर प्राप्त होगा।

माननीय उपसभाध्यक्ष जी, केवल एजुकेशन ही नहीं, बल्कि सब क्षेत्रों में इसी प्रकार से प्रगति हो रही है। अभी हमारे वक्ताओं ने कहा भी है कि किस प्रकार से मेडिकल कॉलेज डबल हुए, हवाई अड्डे डबल हुए, वंदे भारत ट्रेनें शुरू की गईं, यूनिवर्सिटीज़ खुलीं। इसी प्रकार से प्रगति करते हुए, हमारे देश में जहाँ पहले केवल 13 आईआईएम्स थे, वहाँ आज 22 आईआईएम्स हो गए हैं। प्राइवेट इंडियन बिजनेस स्कूल (आईबीएस) में छात्रों को एक साल के कोर्स के लिए 34 लाख से लेकर 42 लाख रुपये तक खर्च करने पड़ते हैं, लेकिन अब आईआईएम खुलने के बाद उसमें 2 वर्ष का जो एमबीए का कोर्स है, उसकी शिक्षा केवल 14 लाख से 26 लाख रुपये के बीच में गरीब छात्रों को प्राप्त हो सकेगी। इसमें प्रति छात्र जो डेढ़ सौ रुपये खर्च होते हैं, उसमें से 125 रुपये सरकार वहन करती है और इंस्टिट्यूट केवल 25 रुपये वहन करता है। इस प्रकार सरकार द्वारा नॉर्थ ईस्ट और उसके आसपास के छात्रों को हायर एजुकेशन के लिए पूर्ण अवसर मिलेगा। अब उन छात्रों को विदेश नहीं जाना पड़ेगा। मैं इस अमेंडमेंट बिल का समर्थन करते हुए माननीय शिक्षा मंत्री जी को बहुत-बहुत बधाई देता हूँ कि उन्होंने एक बहुत अच्छा काम किया है। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. V. Sivadasan — hon. Member not present. Next, Shri Rambhai Harjibhai Mokaria.

श्री मोकरिया रामभाई (गुजरात): सर, माननीय धर्मेन्द्र प्रधान जी ने बहुत अच्छा बिल पेश किया है, मैं इस बिल का समर्थन करता हूँ।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): कृपया, मोकरिया जी को डिस्टर्ब मत कीजिए, उन्हें उनका भाषण करने दीजिए, क्योंकि उनके पास बोलने के लिए केवल 4 मिनट का समय है।

श्री मोकरिया रामभाई: कृपया, एक-दो मिनट का समय बढ़ा दीजिएगा। सर, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका तहे दिल से आभार व्यक्त करता हूँ और अपने सीनियर्स का भी वंदन करता हूँ। महोदय, धर्मेन्द्र प्रधान जी द्वारा यह जो बिल प्रस्तुत किया गया है, यह बहुत ही अच्छा बिल है। मोदी जी की सरकार में 11 साल से एजुकेशन, रेलवे, एयरपोर्ट आदि में जो

सुधार और डेवलपमेंट हुआ है, वह सराहनीय है। महोदय, शिक्षण के क्षेत्र में डेवलपमेंट भी देश के लिए बहुत आवश्यक है। पहले कुछ लोगों ने पत्थर हड़ताल करवाई थी, लेकिन मोदी जी ने एजुकेशन के लिए सबको कम्प्यूटर दिया, पुस्तकें दीं, नए और सस्ते कोर्स उपलब्ध कराए, जिस वजह से बाहर के लोग भी यहां पढ़ने के लिए आने लगे। जैसे पहले तक्षशिला में था, उससे ज़्यादा अब यहां लोग शिक्षा प्राप्त करने के लिए आने लगे। अब देश का डेवलपमेंट हो रहा है। मोदी जी ने काफी अच्छे काम किए और हमारे धर्मेंद्र प्रधान जी ने भी काफी कुछ किया है। राजकोट मेरा क्षेत्र है। मैं एक रिक्वेस्ट भी करना चाहता हूं, क्योंकि हम विद्यार्थी परिषद में साथ थे, इसलिए मेरा उनसे कहने का हक है। राजकोट में एक केंद्रीय विद्यालय है, लेकिन वहां की आबादी और सरकारी कर्मचारियों की संख्या काफी ज्यादा है। अगर वहां एक और केंद्रीय विद्यालय बनाएंगे, तो इसका अच्छा रिजल्ट आएगा और मुझे उम्मीद है कि वे इसके लिए मुझे मना नहीं करेंगे।

IIIM के लिए जो 555 करोड़ रुपये उपलब्ध कराए गए हैं, उससे वह वित्तीय रूप से आत्मनिर्भर होगा। आईआईएम अहमदाबाद, आईआईएम गुवाहाटी के लिए मार्गदर्शक संस्थान की भूमिका निभाएगा, जैसे गुजरात पूरे देश-दुनिया का मार्गदर्शन करता है, वैसे ही आईआईएम अहमदाबाद, आईआईएम गुवाहाटी के लिए मार्गदर्शक बनेगा। आईआईएम गुवाहाटी में प्रमुख एमबीए प्रोग्राम के लिए प्रति वर्ष 60 छात्रों का प्रवेश शैक्षणिक वर्ष 2026-27 से शुरू होगा। 2025 में कॉमन एडमिशन टेस्ट में बैठने वाले छात्रों को आईआईएम गुवाहाटी चुनने का विकल्प मिलेगा।

प्रधान मंत्री, श्री नरेन्द्र मोदी जी की अध्यक्षता में केंद्रीय मंत्रिमंडल ने संसद के मानसून सत्र में भारतीय प्रबंधन संस्थान (संशोधन) विधेयक, 2025 को पेश करने की मंजूरी दी है। विधेयक में असम राज्य के कामरूप जिले के मराभिता में "भारतीय प्रबंधन संस्थान गुवाहाटी" के नाम से एक नया भारतीय प्रबंधन संस्थान स्थापित करने और भारतीय प्रबंधन संस्थान अधिनियम, 2017 की अनुसूची में आईआईएम गुवाहाटी को शामिल करने का प्रावधान है।

सर, देश के इस संस्थान को पहले 5 वर्षों के लिए संचालित करने हेतु भारत सरकार द्वारा 555 करोड़ रुपये की राशि आवंटित की गई है। सबसे बड़ी बात यह है कि शिक्षा के लिए केंद्र सरकार और हमारी गुजरात सरकार काफी धनराशि आवंटित करती है और यह देश के भविष्य तथा विद्यार्थियों के लिए अत्यंत खुशी की बात है। आईआईएम गुवाहाटी में प्रमुख एमबीए कार्यक्रम शैक्षणिक वर्ष 2026-27 से शुरू होगा। पहले बैच में 60 छात्र होंगे, जो पाँच वर्षों में धीरे-धीरे बढ़कर 600 हो जाएंगे। ये 600 छात्र देश के लिए स्टार बनेंगे। यह बहुत बड़ी बात है और विकास के लिए आवश्यक है। आईआईएम अहमदाबाद के मार्गदर्शन में आईआईएम गुवाहाटी की स्थापना भारत और विशेष रूप से पूर्वोत्तर क्षेत्र के छात्रों के लिए उच्च गुणवत्ता वाली प्रबंधन शिक्षा तथा उससे संबंधित बहु-विषयक शिक्षा के लिए एक अतिरिक्त अवसर खोलेगी। यह 'विकसित भारत 2047' के दृष्टिकोण के अनुरूप, पूरे क्षेत्र में निवेश आकर्षित करने, प्रतिभाओं को विकसित करने और उद्यमिता एवं आर्थिक विकास की समग्र संस्कृति को सुदृढ़ करने में भी मदद करेगा।

सर, मैं दिल से इस बिल का समर्थन करता हूँ। पहले हमारे देश में आक्रांताओं के आने के बाद हमारी शिक्षा नीति में सनातन विरोधी लोगों ने अपनी शिक्षा नीति के अंतर्गत [£] का पाठ चलाया था, वह सब अब समाप्त हो गया है। लेकिन अभी भी अन्य कई जगहों पर आक्रांताओं के

[£] Exupnged as ordered by the Chair.

नाम से रोड, बिल्डिंग, रेलवे स्टेशन आदि हैं। मैं अपने शिक्षा मंत्री जी से आग्रह करता हूँ कि उनके नाम हटाकर हमारे क्रांतिवीर चंद्रशेखर आज़ाद, भगत सिंह और सुभाष चंद्र बोस जैसे वीरों के नाम से उन्हें नया रूप दिया जाए और मुस्लिम आक्रांताओं के नाम-ओ-निशान मिटाए जाएं। आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका आभार व्यक्त करता हूँ, धन्यवाद। वंदे मातरम्! भारत माता की जय! गर्वी गुजरात!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Mokariyaji. Now, Shri Sandosh Kumar P; not present. Then, Dr. K. Laxman.

DR. K. LAXMAN (Uttar Pradesh): Mr. Vice-Chairman, Sir, thank you for having given me the opportunity. I stand here in support of the Indian Institute of Management (Amendment) Bill, 2025, which Seeks to establish an IIM in Guwahati, Assam. This is another feather in the cap of development of Modi's agenda in Assam. Prior to Modiji coming to power, particularly, during Congress and UPA regimes, we used to see a lot of disturbances and unrest among the North-East people and the growing extremism and terrorism; the entire country was worried about it. From the day Modiji came to power, he has given a call of 'Act North-East'. So, from that day onwards, every Ministry is coming up with one or the other development programme or project in the North East. The people of North-East used to have a feeling as to whether at all they are a part of India! So, within this decade period, right from higher education to highways, railways, airways, every capital city of the North-Eastern States now is connected to the national capital, Delhi, and they feel that they are now a part of mainstream. They now proudly call themselves as Indians. Sir, this is going to be the 22nd IIM in the country. Surprisingly, there was only one IIM during the 10-years period of the UPA. But in ten years of the NDA regime, Modiji's regime, nine new IIMs have come out. So, this is the Vision of Modiji. Modiji's dream is to see to it that every educated youth of this country becomes job creator rather than job Seeker. This is the visionary agenda of Modiji.

Sir, prior to Modiji coming to power, before 2014, we had hardly 350 startups. And, now, you can imagine, more than 90,000 startups have come up within a span of 10 years because of these courses, excellent managerial courses. And, as for unicorns, hardly we had any unicorn in the country, prior to Modiji coming to power. Unicorn means one billion dollar investment. Now, we see that more than 118 unicorns have come up in this 10-year period, just because of the managerial courses offered in the IIMs and IITs. Apart from that, I would say that we have seen global brands like IIMs in Ahmedabad, Bangalore, and Kolkata. Like them, I hope that Guwahati IIM will also, definitely, become one of the global brands. Now the

youth of Assam or the students of Assam need not travel thousands of kilometers for a better education. They will now have their own institution in Guwahati itself. Now, they can be rest assured. With the support of Rs.555 crores by the Central Government, now, Assam is going to be one of the pioneering centres of excellence. We have been Seeing how the North-Eastern States are flourishing just because of the agenda of development. Repeatedly, not less than six North-Eastern States have come to power, out of eight States. Irrespective of their caste and religion, people are supporting this development agenda.

Finally, Sir, I hail from Telangana and Hyderabad. My sincere and humble request to the Minister concerned is this. After the formation of this new State of Telangana, we demand that one IIM in Hyderabad should be established. I request through you, Sir, to the hon. Minister to look into it and give consideration to this. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Dr. Laxman. The next speaker is, Shri Ravi Chandra Vaddiraju. You can speak in Telugu.

SHRI RAVI CHANDRA VADDIRAJU (Telangana): &“Hon’ble Vice-Chairman Sir, thank you for giving me the opportunity to speak on the Indian Institutes of Management (Amendment) Bill, 2025. I would like to begin by congratulating the hon. Minister of Education, Shri Dharmendra Pradhan, for introducing this important legislation.

On behalf of the Bharat Rashtra Samithi (BRS) Party, I extend full support to this Bill, which provides for the establishment of an Indian Institute of Management (IIM) in Guwahati, Assam, with an estimated allocation of ₹550 crores. This is a commendable step towards strengthening management education in the North-East and promoting regional development.

Sir, I would like to take this opportunity to highlight the significant progress made by Telangana in the field of education and development under the visionary leadership of Shri K. Chandrashekar Rao (KCR). His Government successfully reorganized the State into 33 districts and has established several medical colleges, nursing institutions and Gurukuls, ensuring widespread access to quality education across the state. I also wish to acknowledge the transformative contribution of Shri K.T. Rama Rao, former IT Minister of Telangana. Under his dynamic leadership, Hyderabad has emerged as a global hub for Information Technology. The expansion

& English translation of the original speech delivered in Telugu.

of the IT corridor, the establishment of T-Hub, WE-Hub, and IMAGE Towers, along with a vibrant startup ecosystem, have firmly placed Hyderabad on the international map of innovation and entrepreneurship.

Sir, Telangana recorded IT exports worth ₹2.7 lakh crore in FY 2023–24, employing nearly 10 lakh professionals, making Hyderabad the second-largest software exporter in India. In the life sciences sector, Hyderabad is globally recognized as the “Vaccine Capital of the World,” producing over 11 billion doses annually — accounting for nearly 65% of India’s vaccine output, exported to more than 140 countries. In infrastructure and industrial growth, we have world-class clusters like Genome Valley for pharma, HITEC City for IT, and T-Hub for innovation and startups. These have put Hyderabad on the global map of enterprise, entrepreneurship, and advanced industries. All these achievements show why Hyderabad deserves a world class IIM. This progress has laid a strong foundation. But, to take Hyderabad to the next level of global growth, it is imperative that an IIM is to be established in Hyderabad. Given this background, Sir, I urge the Hon’ble Prime Minister and the Hon’ble Minister of Education to consider sanctioning an Indian Institute of Management (IIM) for Hyderabad.

Sir, our hon. Prime Minister has set for us the vision of a \$5 trillion economy. To realize this, we need globally competitive cities to anchor this growth. Hyderabad, with its IT, pharma, life sciences and innovation ecosystem, is already leading from the front. The city’s academic ecosystem, favorable climate, industrial strength, and large pool of talented graduates make it an ideal location for a world-class management institute. With lakhs of students graduating from engineering, science, and technology institutions in Hyderabad every year, there is a growing demand for advanced management education to prepare future leaders and entrepreneurs. Establishing an IIM in Hyderabad will not only serve the region but also contribute significantly to the national goal of achieving a \$5 trillion economy. Therefore, through you, Sir, I once again appeal to the hon. Prime Minister and the Hon’ble Education Minister to sanction an IIM for Hyderabad. On behalf of the BRS Party, I reiterate our support for this Bill. Thank you, Sir.”

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Shri Ramji. आपके पास दो मिनट हैं।

श्री रामजी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे ‘भारतीय प्रबंध संस्थान (संशोधन) विधेयक, 2025’ पर बोलने का अवसर दिया है। मैं इसके साथ ही अपनी पार्टी की मुखिया, आदरणीय बहिन कुमारी मायावती जी का भी आभार व्यक्त करता हूँ।

मान्यवर, निश्चित तौर पर यह एक सराहनीय कदम है कि असम के गुवाहाटी शहर में एक आई.आई.एम. स्थापित हो रहा है। बिना उच्च शिक्षा और शोध के देश विकसित भारत का लक्ष्य प्राप्त नहीं कर सकता है। यहाँ तक कि बाबा साहेब डा. भीमराव अम्बेडकर जी ने इस बात को गंभीरता से समझा था और उपदेश दिया था – शिक्षित बनो। उन्होंने इसके साथ ही मुंबई जैसी जगह पर सिद्धार्थ कॉमर्स कॉलेज खोलने का भी काम किया था। इसी क्रम में हमारी पार्टी की मुखिया बहिन कुमारी मायावती जी जब उत्तर प्रदेश की मुख्य मंत्री बनीं, तो उन्होंने तमाम विश्वविद्यालय, तमाम डिग्री कॉलेज, तमाम मेडिकल कॉलेज खोले, हजारों आई.टी.आई कॉलेज खोले। उन्होंने बीएड कॉलेज खोलने तथा 5 हजार से अधिक प्राइमरी स्कूल खोलने का भी काम किया। महोदय, आज उत्तर प्रदेश में एक काम रुका हुआ है, माननीय मंत्री जी यहाँ पर बैठे हैं, मैं उनसे एक रिक्वेस्ट करना चाहता हूँ कि एससी/एसटी वर्ग के छात्रों की पीएचडी स्कॉलरशिप पहले जब यूजीसी से आती थी, तो उन्हें टाइम पर मिल रही थी, रेग्युलर मिल रही थी, लेकिन यह जब से सोशल जस्टिस एंड एम्पॉवरमेंट मिनिस्ट्री के हाथों में गई है, तब से एससी/एसटी वर्ग के छात्रों को पीएचडी स्कॉलरशिप रेग्युलर नहीं मिल पा रही है, उन्हें कई महीने, कई साल वेट करना पड़ता है। जब शोध करने वाले छात्र स्कॉलरशिप को लेकर परेशान रहेंगे, तो शोध कैसे कर सकते हैं? हम यह जानते हैं कि बिना शोध किए हम आगे नहीं बढ़ सकते हैं, बिना शिक्षा के हम आगे नहीं बढ़ सकते हैं।

उपसभाध्यक्ष जी, मैं इसी क्रम में माननीय मंत्री जी से एक और रिक्वेस्ट करूंगा कि गुवाहाटी के इस आई.आई.एम. इंस्टीट्यूट में नॉर्थ-ईस्ट रीजन की भागीदारी भी तय कर दी जाए। इस आई.आई.एम. इंस्टीट्यूट में नॉर्थ-ईस्ट के स्टूडेंट्स को कम से कम 50 परसेंट रिजर्वेशन मिलना चाहिए, ताकि वहाँ के छात्र भी आगे निकलकर देश के विकसित भारत के सपने को पूरा कर सकें।

उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर अपने विचार रखने का अवसर दिया है, इसके लिए आपका पुनः धन्यवाद - जय भीम-जय भारत!

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, Shri Ramji. The next speaker is, Shri Kanad Purkayastha. You have two minutes.

SHRI KANAD PURKAYASTHA (Assam): Mr. Vice-Chairman, Sir, I rise to strongly support the Indian Institutes of Management Bill, 2025. This Bill is historic for the entire nation and particularly for the Northeast, as it paves the way for the establishment of an Indian Institute of Management at Guwahati in Assam. For decades, the people of Assam and the Northeast have been deprived of access to institutions of the highest standards of education. Our bright and talented youth had to travel far outside the region in search of quality higher education. This has not only caused hardship to students and parents, but also resulted in a huge outflow of talent and resources. But, Sir, the scenario has completely changed under the visionary leadership of our hon. Prime Minister, Shri Narendra Modi, who has termed our

Northeast as Ashtalaxmi, giving much-needed impetus to the development of the Northeast in all sectors. Since 2014, the Government has been making a conscious and determined effort to empower the Northeast with world class institutions. We have already seen the establishment of an IIT at Guwahati, AIIMS in the region and several Central universities and national institutes. And now, the prestigious IIM is being set up at Guwahati.

Sir, setting up an IIM is not merely setting up another educational institution; this is about transformation. The IIM at Guwahati will open vast opportunities for the youth of the Northeast in the fields of management, entrepreneurship and innovation. It will also help in building a strong ecosystem for business, industry and start-ups in the region. The hon. HRD Minister, Dr. Dharmendra Pradhan, and our hon. Chief Minister, Dr. Himanta Biswa Sarma, deserve our appreciation for taking this initiative forward. With this, the Northeast is no longer on the periphery of India's educational map; instead, it is becoming a hub of excellence.

Sir, I would like to conclude by saying that with IIT, AIIMS and now IIM, the vision of our hon. Prime Minister, Shri Narendra Modi, of making the Northeast a powerhouse of knowledge and progress is being fulfilled. The people of Assam and the entire Northeast are grateful for this gift. The students are especially happy as they now have access to world class Education right at their doorstep. Sir, if Assam rises, the Northeast rises and if the Northeast rises, India rises. I strongly support the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Birendra Prasad Baishya. You have two minutes. Shri Baishya would speak in Assamese.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I would speak in English first and then in Assamese. Thank you, hon. Vice-Chairman, Sir, for allowing me to speak on this historic occasion for the three crore people of Assam. I rise here to speak on behalf of my party, the Asom Gana Parishad, my party President, Shri Atul Bora, and the three crore people of Assam.

Sir, the aim of the Indian Institute of Management (Amendment) Bill is to establish an Indian Institute of Management at Guwahati. The Government has already allotted Rs. 550 crore for the development of the IIM at Guwahati. The Indian Institute of Management is one of the most prestigious organizations of our country and it is a globally recognized institution. Students from every part of the world come to India to study in the Indian Institutes of Management.

3.00 P.M.

Sir, this has been a long-standing demand of the people of Assam. We have been trying to have an Indian Institute of Management in Guwahati, but when the Congress ruled, they completely ignored the demands of the people of Assam. But it is our hon. Prime Minister, Shri Narendra Modi, who has given this beautiful gift to the three crore people of Assam. I must compliment the hon. Prime Minister, and I must compliment the hon. Minister, Shri Dharmendra Pradhan, for bringing this Bill. Our dynamic Chief Minister, Shri Himanta Biswa Sarma, has always fought for the establishment of one IIM in Guwahati. The establishment of this institution will not only help in development of Assam, but the entire North-Eastern Region because Guwahati is the heart of the North-Eastern Region. The students from every part of the North-Eastern Region will take admission here. I would like to request the hon. Minister that looking at the situation, there should be some opportunity given to the students of the North-Eastern Region and Assam on priority basis for admissions in the Indian Institute of Management.

Sir, Dr. Bhupen Hazarika is known to everyone. With your permission, I would like to speak a few lines in Assamese also. & “When Assam's prestigious Guwahati University was established, Dr. Bhupen Hazarika sang this song—“It will shine on the banks of the Luit River.” Today, as the hon. Prime Minister Narendra Modi's Government has decided to establish the Indian Institute of Management in Guwahati, 30 million Assamese people will joyfully sing, “Shine, shine! Assam will shine! The education system of Assam will shine! The people of Assam will shine!” I hope that the Indian Institute of Management will demonstrate excellence in education, both in India and globally.

With this, I would like to conclude my speech and express my gratitude to the hon. Chief Minister of Assam, Shri Himanta Biswa Sarma, for his tremendous efforts. I also extend my heartfelt thanks to hon. Prime Minister, Shri Narendra Modi, for consistently prioritizing Assam and other parts of the Northeast. Additionally, I would like to thank hon. Minister of Education, Shri Dharmendra Pradhan, for the establishment of IIM in Guwahati and for presenting this bill in this August House during the Monsoon Session of 2025. On behalf of the 30 million Assamese people, I fully support this Bill and thank him once again.”

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Rameswar Teli; three minutes.

& English translation of the original speech delivered in Assamese.

श्री रामेश्वर तेली (असम): उपसभाध्यक्ष महोदय, मैं आपकी मातृभाषा असमिया में बोलना चाहता हूँ। मैं धन्यवाद देना चाहता हूँ भारत के प्रधान मंत्री नरेन्द्र मोदी जी को, मैं धन्यवाद देना चाहता हूँ भारत सरकार के शिक्षा मंत्री धर्मेन्द्र प्रधान जी को और मैं धन्यवाद देना चाहता हूँ असम के मुख्य मंत्री डा. हिमंत बिस्वा सरमा जी को। & “Dr. Manmohan Singh was the former Prime Minister of India and a member of the Congress Party. Although he contested elections in Assam, he never prioritized the development of the North East region. Today, the Congress Party may make big claims, but it is Prime Minister Narendra Modi who has taken significant steps towards the development of the North East and, for that, we should be grateful to him. I am pleased to announce that an Indian Institute of Management (IIM) will be established in Guwahati, located in the district of Kamrup. This will contribute to a total of 22 IIM institutions. The project will involve an expenditure of Rs. 555 crore. I would like to express my gratitude to our Prime Minister, Modiji, and the Minister of Education, Shri Dharmendra Pradhanji. I also thank Assam Chief Minister Himanta Biswa Sarma. We all know that our Government has already established esteemed institutions like AIIMS in Guwahati. Once again, I thank the Government for their efforts and, with that, I will conclude my brief speech.”

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, hon. Minister, Shri Dharmendra Pradhan, to reply to the discussion.

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान): महोदय, अभी आपकी अनुमति से इस सभागार में 13 माननीय सदस्यों ने IIM, Guwahati के campus का, गुवाहाटी के अंदर एक नए IIM के जन्म लेने का समर्थन किया। इसके ऊपर जो मंशा है; माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने पूर्वोत्तर के विकास के लिए जो प्रतिबद्धता दिखाई, उन्होंने इसको समर्थन दिया, इसको appreciate किया, इसके लिए मैं सबसे पहले सभी को धन्यवाद देता हूँ।

कई माननीय सदस्यों ने अनेक अच्छे सुझाव भी दिए। इसको कैसे global standard का institution बनाया जाए; अन्य IIMs में जो vacant posts हैं, उनको कैसे भरा जाए और उनको कैसे अच्छा किया जाए, इसके बारे में उन्होंने बहुत positive and concrete suggestions दिए हैं। निश्चित रूप में सभी suggestions को अच्छे से क्रियान्वित किया जाएगा, मैं इसका दायित्व भी लेता हूँ।

वाइस-चेयरमैन सर, 1961 से हमारे देश में IIM के ऊपर काम चल रहा है। IIM एक institution के रूप में काम कर रहा है। 1961 से 2014 तक, इन 53 years में 13 IIMs खोले गए थे। Within a span of 53 years, Governments of those years could create 13 IIMs only but the priority of hon. Prime Minister, Shri Narendra Modi, was to give focus, especially,

& English translation of the original speech delivered in Assamese.

to youth and their aspirations. हमारी जो प्रतिबद्धता है कि भारत के नौजवान आत्मनिर्भर बनें, यह हम लोगों के लिए अनायास एक slogan नहीं है, एक policy नहीं है, बल्कि यह हम लोगों की philosophy है। इस philosophy को पूरा करने के लिए institutions बनाने पड़ते हैं। इसीलिए पिछले 11 सालों में आज की इस अनुमति के उपरांत देश में और 9 नए IIMs बन जाएँगे। पिछले IIM, Mumbai तक हमने पहले 8 नए IIMs बनाए थे, आज के इस IIM को मिला कर मोदी जी के कार्यकाल में यह नौवाँ नया IIM बन जाएगा। अगर मैं इसे प्रारंभ में कहूँ, तो पहले 53 साल में 13 IIMs थे, जबकि 11 साल में 9 IIMs बने। यह अपने आप में एक statement है। 2013-14 में समूचे 13 IIMs में students का number 3,500 था, जबकि आज 2024-25 में - अभी IIM, Guwahati इनमें नहीं आया है - इनमें the number of students is 9,800. The rise from 3,500 to 9,800 shows the commitment of our Government towards creating new institutions and giving opportunities to many more needy students in our country.

सर, 2017 में जब प्रधान मंत्री जी ने समीक्षा की, तो हम लोगों ने IIM को लेकर एक historical step लिया। In those days, if you remember, IIMs were not competent to award degrees. In those days, the degree awarded by the IIMs, with whatever quality they produced, was known as PG Diploma. It was a Diploma! It started from 1961 and continued for 53 years when for the first time, hon. Prime Minister, Shri Narendra Modi, recognized this key area. After few years, in 2017, he envisioned a new Act, and, due to that provision, the IIMs became full-fledged Institutes of National Importance (INIs). It created a global branding, though IIMs were having branding previously also. Sir, in the global scenario, the issue of equivalence is a priority area. If we talk about equivalence, now, with this Act being passed by the Parliament, the IIMs will become full-fledged university-like institutions. Now, when the IIM, Guwahati, will start functioning, it will be as good as a university. It will be a university; it will be an institution of national importance.

सर, उसमें amendment करते हुए, आज हमने उसमें एक ही लाइन जोड़ी कि भारत का 22nd IIM गुवाहाटी में खोला जाएगा, जिसमें मैंने पहले भी कहा कि 555 करोड़ का investment होगा। सर, यह हमारी commitment थी। हम जो कहते हैं, वह करते हैं। प्रधान मंत्री नरेन्द्र मोदी जी देश के संतुलित विकास के लिए जो दायित्व लेते हैं, उसको पूरा करते हैं। लम्बे समय से हमारे मित्र रहे रामेश्वर तेली जी ने ठीक से याद दिलाया कि इस देश में स्वर्गीय डा. मनमोहन सिंह जी 10 साल तक प्रधान मंत्री रहे। You can correct me if I am wrong. I think in his entire tenure as Prime Minister, all the ten years, he represented the State of Assam, लेकिन अगर मैं इतिहास के विद्यार्थी के नाते, public policy के विद्यार्थी के नाते उसकी समीक्षा करूँ, तो असम के सबसे खराब दिन यदि किसी समय में थे, तो 2004 से 2014 में ही थे। असम को अगर किसी ने हर प्रकार से अनदेखा किया, तो कांग्रेस पार्टी ने किया। उस समय इनके प्रधान मंत्री रहते हुए भी, उनके हाथ में निर्णय नहीं था, क्योंकि निर्णय किसी और के हाथ में था। यह अपेक्षा पहली बार नहीं थी। उल्फा और जैसा मैंने आज कहा कि हमारे बैश्य जी, हमारे तेली जी, सर्बानंद जी, ये सब उपस्थित थे। वहाँ के हमारे मुख्य मंत्री, हिमंत बिस्वा सरमा जी, हमारे कनक जी, ये

सभी असम के आन्दोलन की उपज हैं। उस समय से यह मांग आती रही कि असम में National Institutions खोले जाएँ। मैं प्रधान मंत्री जी को आभार प्रकट करता हूँ कि उन्होंने उस आकांक्षा को, उस अपेक्षा को पूरा किया।

सर, आज अगर मैं IIM के दो परिचय दूँ, तो मुझे इस हाउस में IIM के बारे में information देने की कोई आवश्यकता नहीं है, क्योंकि आप सभी मुझसे ज्यादा भी जानते हैं और अच्छा जानते हैं। इस बार जब UAE का नेतृत्व भारत के प्रधान मंत्री जी से मिला, तो उसकी दो मांगें थीं। सर, आज UAE अपने कारोबार के कारण एक developed economy है। वहाँ दुबई है, अबू धाबी है, शारजाह है। उसके पास कई प्रकार के economic models हैं। उस economic model में, UAE के नेतृत्व ने माननीय प्रधान मंत्री जी से दो चीजें मांगी - हमें भारत की एक IIT दीजिए और हमें भारत की एक IIM दीजिए।

सर, मैं आज आपको सुखपूर्वक सूचित करना चाहता हूँ कि National Education Policy में, जब हम Indian education के globalisation की बात कहते हैं, तो हम पहली बार विदेश की यूनिवर्सिटीज़ को भारत में खोलने की अनुमति दे रहे हैं। आज शायद 15 यूनिवर्सिटीज़ भारत में खुलने की तैयारी कर रही हैं और कुछ खुल भी गई हैं। ऐसे ही, भारत के institutions - IIT और IIM की स्थिति है। पिछले दो सालों में भारत के दो IITs विदेश में खुले हैं। उनमें से एक अबू धाबी में है और एक अफ्रीका में है। मैं IIM-Ahmedabad के बारे में बताना चाहता हूँ, जोकि एक prestigious institution है। सर, IIM-Ahmedabad का परिचय क्या है? IIM-Ahmedabad is the factory of producing unicorns. भारत में 2014 में बिल्कुल गिनती के start-ups होते थे और आज इनकी संख्या 1 लाख, 50 हजार से ऊपर जा चुकी है। उनमें से अनेक तो unicorns बन चुके हैं। उनमें से ज्यादातर लोग IIM-Ahmedabad से जुड़े हुए हैं। आज हम लोग इस प्रकार के IIMs वहाँ खोलने वाले हैं।

सर, जैसा मैंने कहा कि हम लोगों ने किसी भी चीज को - आज असम का क्या परिचय हो रहा है, नॉर्थ ईस्ट का क्या परिचय हो रहा है? सर, आज असम में Longest rail-cum road Bogibeel Bridge है। वहाँ विश्व की सबसे दो बड़ी important tunnels हैं। सर, देश की इस संसद में जिनके नेतृत्व में हम काम करते हैं, Parliamentary Affairs Minister और मेरे मित्र, अरुणाचल के जननेता, श्री किरेन रिजिजु जी को मैं बधाई देता हूँ कि उनके राज्य में सेला टनल बन चुकी है और हमारे इसी कार्यकाल में बन चुकी है। त्रिपुरा में मैत्री सेतु बना है, जो त्रिपुरा और बांग्लादेश को लिंक करते हुए बना है। वह इसी कार्यकाल में, पिछले 10 साल में बना है। प्रधान मंत्री नरेन्द्र मोदी जी के कार्यकाल में नॉर्थ ईस्ट में 10 नए एयरपोर्ट्स बन चुके हैं।

सर, अभी-अभी भारत सरकार ने 4 semiconductor कारखानों को खोलने की अनुमति दी है। कारखाना खोलने की अनुमति देने में क्या देना पड़ता है? भारत सरकार उस investment का 50 परसेंट investment, भारत की treasury के पैसे से उन राज्यों को देती है। डा. मनमोहन सिंह जी 10 साल तक देश के प्रधान मंत्री थे, उन्होंने तो इसकी चिंता नहीं की। प्रधान मंत्री नरेन्द्र मोदी जी ने असम में यह काम किया। जब गुजरात, महाराष्ट्र, तमिलनाडु जैसे प्रांतों में semiconductor कारखाने खुल रहे थे, उस समय नरेन्द्र मोदी जी की पहल से असम में 27,000 करोड़ रुपये का investment करके semiconductor का कारखाना खुला। सर, आज ऑर्गेनिक

फार्मिंग में सिक्किम देश का अव्वल राज्य बन चुका है। मेघालय में फूड प्रोसेसिंग की अपनी नई दुनिया बन रही है।

सर, प्रधान मंत्री जी ने 'अष्टलक्ष्मी' कहा है यानी seven sisters plus Sikkim - ये आठ राज्य हमारे भारत की स्वाभिमान, विकास, संवेदनशीलता और भाईचारे के प्रतीक हैं। उसको हमारी सरकार में Act East Policy के तहत पहला अधिकार दिया गया है। इस देश में नेतृत्व कभी कहता था कि संसाधनों पर पहला अधिकार किसी वर्ग का है, लेकिन प्रधान मंत्री नरेन्द्र मोदी जी ने कहा कि संसाधनों पर पहला अधिकार देश के गरीबों का है, देश की महिलाओं का है, देश के युवाओं का है, देश के किसानों का है और उन्होंने उसको करके दिखाया है। संसाधनों पर पहला अधिकार भारत के पूर्वोत्तर क्षेत्र का है, नॉर्थ-ईस्ट पार्ट का है - ये सब करके उन्होंने दिखाया है।

मैं इस पहल के लिए फिर एक बार असम की सरकार को, विशेष कर वहाँ के मुख्य मंत्री श्री हिमंत बिस्वा सरमा को धन्यवाद देता हूँ कि उन्होंने प्रधान मंत्री जी की अनुमति प्राप्त करके असम के गुवाहटी में आईआईएम खोलने के लिए निरंतर प्रयास किया और आज वह खुलने वाला है।

उपसभाध्यक्ष महोदय, मैं सभी सदस्यों और इस सदन का फिर एक बार आभार प्रकट करता हूँ और मैं यह आश्वस्त करता हूँ कि हमारे देश में अभी job Seekers की संख्या, विशेष करके अच्छे institutions में पढ़ने वाले बच्चे नौकरी के पीछे न जाएँ, बल्कि वे नौकरी बनाएँ। They should be job creators. They should not be job Seekers. They should be job creators. At least, those who are studying in elite institutions like IIT and IIM. I am happy today to See the way the North-East is emerging. Prime Minister Modi is solidly behind the development of the North-East. The new leadership of that zone is aspiring for new heights. This IIM, Guwahati, will, certainly, create a bigger scenario for the entire North-East, especially Assam and Guwahati. Again, I thank all the hon. Members for supporting this Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the question is:

“That the Bill further to amend the Indian Institutes of Management Act, 2017, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In Clause 3, there is one Amendment (No. 1) by Dr. Fauzia Khan; not present. Amendment not moved.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now hon. Minister, Shri Dharmendra Pradhan, to move that the Bill be passed.

श्री धर्मेन्द्र प्रधान : उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

“कि विधेयक को पारित किया जाए।”

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we would take up Special Mentions. Dr. Kavita Patidar.

SPECIAL MENTIONS

Concern over problems faced by farmers due to horseflies and wild boars

सुश्री कविता पाटीदार (मध्य प्रदेश): महोदय, मैं सर्वप्रथम हमारे यशस्वी प्रधान मंत्री एवं उनकी दूरदर्शी सरकार का हार्दिक अभिनंदन करती हूँ, जिनकी कृषक कल्याणकारी योजनाएँ - प्रधानमंत्री किसान सम्मान निधि, मृदा स्वास्थ्य कार्ड, प्रधानमंत्री फसल बीमा योजना तथा किसानों की आय दोगुना करने का संकल्प - आज देश के अन्नदाता को आत्मनिर्भरता, सशक्तिकरण और सम्मान की दिशा में दृढ़ता से आगे बढ़ा रही हैं।

मैं स्वयं एक कृषक परिवार से हूँ, इसलिए किसानों की पीड़ा और परिश्रम को गहराई से समझती हूँ। मैं किसानों की एक गंभीर समस्या को सदन के समक्ष रखना चाहती हूँ। वर्तमान में घोडारोज और जंगली सूअर लहलहाती फसलों को पल भर में बर्बाद कर रहे हैं। मेरे किसान भाई सीमित साधनों के चलते अपनी फसलों को नहीं बचा पा रहे हैं। कुछ किसान भाई लोहे की तार फेंसिंग करवा भी लेते हैं, पर घोडारोज लम्बी-लम्बी छलांग लगाकर भी फसलें बर्बाद कर रहे हैं और मेरे किसान भाई कुछ भी करने में असमर्थ हैं।

अतः मेरा सरकार से नम्र आग्रह है कि राष्ट्रीय स्तर पर एक विशेष अभियान चलाकर इन वन्य पशुओं को पकड़कर संरक्षित अभ्यारणों में भेजा जाना चाहिए या विशेषज्ञों की राय लेकर इस

समस्या का निराकरण करने हेतु एक व्यवस्थित योजना बनानी चाहिए, ताकि मेरे किसान भाइयों को इस समस्या से छुटकारा मिल सके।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Kavita Patidar: Shrimati Sumitra Balmik (Madhya Pradesh), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shri Madan Rathore (Rajasthan).

Demand to combat drug menace through community participation

SHRI GULAM ALI (Nominated): Sir, I rise to draw the attention of the Government to the alarming drug menace plaguing Jammu and Kashmir. An estimated 1.35 million people in Jammu and Kashmir (about eight per cent of the population) are affected by substance abuse. Ninety per cent of these drug users are youth between 17 and 33 years. The proliferation of opioids (especially heroin) has created a public health crisis; for instance, shared needles have driven Hepatitis-C prevalence to nearly 20 per cent among injecting drug users. Law enforcement alone cannot curb this epidemic, which is eating away at our social fabric.

The need of the hour is a massive community-driven fight back against drugs. We cannot succeed unless the fight becomes a public movement involving all sections of society. I urge the Government to facilitate the formation of village-level anti-drug committees. Empowering local leaders, teachers, religious heads, and especially women, in dedicated anti-drug committees will help combat the menace at the grassroots. Notably, women can play a pivotal role in rehabilitation and awareness; setting up all-women anti-drug committees and support groups will help de-stigmatize addiction and save our youth. Furthermore, there is a need to strengthen rehabilitation infrastructure. There is no proper arrangement or policy for rehabilitating drug addicts in Jammu and Kashmir, leading many to relapse after detoxification.

Therefore, I urge the Government to establish a comprehensive rehabilitation policy, increase the number of de-addiction centres, ensure follow-up tracking of recovered individuals and reintegrate them via skill training. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the Special Mention made by the hon. Member, Shri Gulam Ali.

Concern over problems being faced in Aqua culture in Andhra Pradesh

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, the Aqua culture in the State of Andhra Pradesh is facing problems due to tariff imposed by the U.S.A. For a year, every time, the price of Vannamei Shrimp increases in the International Market, there has been some kind of trouble. Price fall has become a regular occurrence, even though there are no apparent reasons. Local buyers are reducing prices which is hurting the aqua farmers. The latest tariff announcement has once again reduced Vannamei prices, which has opened the door to new concerns among farmers. Vannamei Shrimp cultivation is taking place in the coastal Region of Andhra Pradesh in lakhs of acres. When the tariff was announced in the 1st week of April, 2025 the price fell to Rs.60 per count. Later the U.S.A. announced that it would postpone the imposition of tariffs for three (3) months, the price was increased by only Rs.15 per count. More than 70 per cent Vannamei, Tiger Shrimps and other Shrimps exported from Coastal Andhra are being exported to U.S. In the past, the anti dumping tax was 4.5 per cent and the CVD (Countervailing Duty) was 5 per cent, making total tax only 9.5 per cent. The U.S.A. Government is implementing an additional 25 per cent tax on this, that is, total tax burden is around 34.9 per cent. Hence, the farmers will not hesitate to take a temporary break from cultivation. I urge the Central Government to take steps to sort out the issue at the earliest.

Demand for establishment of modern, well-planned and self-reliant new towns named “Namo Nagar”

डा. भीम सिंह (बिहार): महोदय, आज देश में तीव्र गति से शहरीकरण हो रहा है। गांवों और छोटे कस्बों से लाखों लोग रोजगार, शिक्षा और बेहतर जीवन की तलाश में शहरों की ओर पलायन कर रहे हैं। इसके परिणामस्वरूप बड़े शहरों पर जनसंख्या का अत्यधिक दबाव पड़ रहा है, जिससे वहां की मूलभूत सुविधाओं जैसे जल आपूर्ति, स्वास्थ्य, यातायात, स्वच्छता एवं आवास पर प्रतिकूल प्रभाव पड़ा है। वर्तमान शहरों की पूर्व निर्धारित व्यवस्था इस तेजी से बढ़ती जनसंख्या का भार वहन करने में असमर्थ होती जा रही है। इस परिस्थिति को देखते हुए यह समय की आवश्यकता है कि देश में नए नगरों की योजना और स्थापना की जाए। ये नगर इस प्रकार विकसित किए जाएं कि वहाँ सभी आधुनिक सुविधाएँ जैसे उच्च गुणवत्ता की शिक्षा, स्वास्थ्य सेवाएं, आवासीय संरचनाएं, सार्वजनिक परिवहन, हरित क्षेत्र और साथ ही स्थानीय स्तर पर रोजगार के अवसर भी उपलब्ध हों। इससे न केवल वर्तमान नगरों पर जनदबाव कम होगा, बल्कि यह नागरिकों को बेहतर जीवन स्तर भी प्रदान करेगा।

अतः मैं भारत सरकार से आग्रह करता हूँ कि देश के विभिन्न हिस्सों में “नमो नगर” के नाम से आधुनिक, सुनियोजित और आत्मनिर्भर नए नगरों की स्थापना हेतु एक राष्ट्रीय नीति बनाई जाए, ताकि शहरी संकट का समाधान निकाला जा सके और समावेशी विकास को बल मिल सके।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhim Singh: Shri S. Selvaganabathy (Puducherry) and Shri Banshilal Gurjar (Madhya Pradesh).

Demand for firm policy for waste management in the country

श्री नरेश बंसल (उत्तराखंड): महोदय, हमारे शहरों में अपशिष्ट प्रबंधन एक गंभीर समस्या है और इस पर तत्काल ध्यान देने की आवश्यकता है। प्रधान मंत्री जी ने इसको समझा और ‘स्वच्छ भारत मिशन’ की शुरुआत की, जिससे बहुत अच्छे परिणाम आए। अब ज़रूरी है स्थानीय निकायों में कचरे के निस्तारण की। भारत का ई-कचरा उत्पादन लगभग 50 प्रतिशत बढ़ गया है। प्रत्येक वर्ष नगर निकाय में ठोस कचरे की मात्रा बढ़ रही है और अनुमान है कि हर साल 110 मिलियन मीट्रिक टन नगरपालिका ठोस अपशिष्ट का उत्पादन होता है।

भारत अब आधिकारिक तौर पर अमरीका और चीन के बाद दुनिया का तीसरा सबसे बड़ा ई-कचरा जेनरेटर है। इस कचरे के निस्तारण के लिए वैज्ञानिक तरीकों को अपनाने की जरूरत है। ऐसी व्यवस्था होनी चाहिए, जिससे बायोडिग्रेडेबल कचरे को स्रोत पर ही अलग किया जा सके और संसाधित किया जा सके। यहां तक कि जब कचरा संग्रहण और परिवहन हो भी रहा है, तो कचरे का पृथक्करण और पुनर्चक्रण आवश्यकतानुसार नहीं हो पा रहा है। इसलिए, मौके पर ही कचरे का पुनर्चक्रण और पृथक्करण और प्रसंस्करण आवश्यक है। इसके साथ ही, पूरी प्रक्रिया को विकेंद्रीकृत करने की आवश्यकता है, ताकि स्थानीय स्व सरकारें स्रोत पर कचरे को संभालने के लिए सशक्त हों। सर, सरकार को इस मामले पर तत्काल गंभीरता से ध्यान देना चाहिए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Naresh Bansal: Dr. Sikander Kumar (Himachal Pradesh), Shri Ram Chander Jangra (Haryana), Shri Brij Lal (Uttar Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Madan Rathore (Rajasthan), Shri Mahendra Bhatt (Uttarakhand), Dr. Kavita Patidar (Madhya Pradesh) and Dr. Sumer Singh Solanki (Madhya Pradesh).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Sadanand Mhalu Shet Tanavade.

Need for Establishment of 150-Bedded ESIC Hospital at Mulgao in North Goa District

SHRI SADANAND MHALU SHET TANAVADE (Goa): Sir, I rise to draw the attention of the Government to the urgent need for establishing a 150-bedded Employees State Insurance Corporation Hospital (ESIC) at Mulgao in North Goa district in Goa. At present, the ESIC Scheme covers over 2.54 lakh insured persons (IPs) and approximately 8.5 lakh beneficiaries in Goa. A large number of these insured persons reside in North Goa district.

Currently, Goa has only one ESIC Hospital located in Margao in South Goa district. This results in difficulties for insured workers who have to travel long distance for Seeking timely medical attention and treatment.

In this regard, it is also important to note that in the 189th meeting of the ESIC, the acquisition of approximately 5 acres of land at Mulgao was approved at a proposed rate of Rs. 14.16 crore for construction of the ESIC hospital, and accordingly the Sale Deed was executed in December, 2023, and possession of the land was also handed over to ESIC by the Goa Housing Board Corporation. This new proposed ESIC hospital in Mulgao, North Goa district will be operated directly by ESIC and will cater to nearly 1.35 lakh insured persons in North-Goa, as well as insured persons in adjoining Sindhudurg district of Maharashtra which also lacks an ESIC hospital. This new ESIC hospital in Mulgao is not just a need, it is a critical requirement for the welfare of the insured working population in the North Goa district.

I appeal to the Government to ensure that construction of a 150-bedded ESIC Hospital at Mulgao is taken up on priority, and that all pending processes are expedited at the earliest.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Ms. Swati Maliwal; not present. Now, Shri Brij Lal.

Need for tapping of Geo Thermal power

SHRI BRIJ LAL (Uttar Pradesh): Sir, the Prime Minister's vision for a clean and green energy Atmanirbharta by 2040 encompasses several key areas. Energy security which involves diversifying energy sources, boosting domestic production of alternative fuels

like hydrogen and biofuels, solar, wind, hydro and reducing dependence on imported oil and gas. Geo thermal power is a new addition to it.

Geothermal energy is heat from the Earth's interior, generated by radioactive decay. India has 381 thermally anomalous sites identified by the Geological Survey of India (GSI) with a potential to generate 10,600 MW, enough to power 10 million households. ONGC is leading India's first geothermal power project in Puga Valley, Ladakh, with the aim of generating 1 MW of power in the initial phase. This pilot project, located at 14,000 feet, is also the world's highest geothermal power plant.

The project will involve drilling two wells, each reaching 1,000 meters deep to tap into the geothermal reservoir. Key projects include a 20 KW pilot plant in Manuguru in Telangana, Dirang in North-East and ONGC's 1 MW project in Puga Valley, Ladakh and finally, it will be a commercial scale plant of 250 MW in future. Since Himachal Pradesh, Uttaranchal, J&K and North-East have many known spots of geothermal energy, we should tap these sources of energy which is non-polluting, carbon free and sustainable. The project is expected to not only provide electricity but a great help to the forces deployed at remote and inhospitable terrains. Sir, I urge upon the Government to look into it.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Brij Lal: Shri Sujeet Kumar (Odisha), Dr. Sikander Kumar (Himachal Pradesh), Shri Ram Chander Jangra (Haryana), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Mokariya Rambhai (Gujarat), and Shri Babubhai Jesangbhai Desai (Gujarat).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now Ms. Indu Bala Goswami.

**Demand for the construction of Uttarala-Holi road in Baijnath, District Kangra,
Himachal Pradesh**

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): महोदय, मैं सरकार का ध्यान अपने राज्य हिमाचल प्रदेश के जिला कांगड़ा के बैजनाथ में उत्तराला होली मार्ग के निर्माण की ओर आकृष्ट करना चाहती हूँ। महोदय, जिला कांगड़ा-चंबा की दूरी कम करने वाले इस मार्ग का निर्माण बेहद महत्वपूर्ण है। इस सड़क के निर्माण से जिला कांगड़ा और चंबा की दूरी 200 किमी से कम होकर महज 60 किमी रह जाएगी और धौलाधार पर्वतमाला के दोनों ओर होली, भरमौर और कांगड़ा क्षेत्र में रहने वाले स्थानीय और जनजातीय लोगों को आसान आवागमन की सुविधा मिलेगी।

महोदय, पर्वतीय क्षेत्रों में वर्षा एवं भूस्खलन के कारण जब मुख्य मार्ग अवरुद्ध हो जाते हैं, तब यह वैकल्पिक मार्ग जन-जीवन को सुचारू रखने में अहम भूमिका निभाता है। इस सड़क के निर्माण से दोनों जिलों के दुर्गम क्षेत्रों जैसे बड़ा-भंगाल के लिए भी आवागमन आसान होगा और क्षेत्र के लोगों की जीवनरेखा भी सुदृढ़ होगी। यह क्षेत्र प्राकृतिक सौन्दर्य से भी भरपूर है। इस सड़क के बनने से पर्यटकों का आवागमन तेज होगा और धौलाधार पर्वतमाला के मनोरम, अनछुए क्षेत्र भी पर्यटकों के लिए खुल जायेंगे। इसके साथ ही यह क्षेत्र पर्यटन की दृष्टि से विकसित होकर रोजगार के अवसर भी सृजित करेगा।

महोदय, उपरोक्तवर्णित तथ्यों के आधार पर मैं सरकार से अनुरोध करती हूँ कि उत्तराला होली मार्ग के निर्माण कार्य को केंद्र सरकार की योजना के अधीन लेकर शीघ्र कार्य प्रारंभ करवाने की कृपा करें, ताकि इस मार्ग के बनने से लाखों लोगों को राहत और विकास का लाभ मिल सके।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Ms. Indu Bala Goswami: Shri Naresh Bansal (Uttarakhand), Shri Ram Chander Jangra (Haryana), Shri Brij Lal (Uttar Pradesh) and Dr. Sikander Kumar (Himachal Pradesh).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Mahendra Bhatt.

**Demand for opening medical colleges in every district as proposed by
the Central Government**

श्री महेंद्र भट्ट (उत्तराखंड): महोदय, मैं सरकार का ध्यान अति महत्वाकांक्षी योजना, जिसके तहत हर आदमी को उचित स्वास्थ्य सुविधा प्रदान करने हेतु, प्रत्येक जिले में मेडिकल कॉलेज खुलवाना है, की ओर दिलाना चाहता हूँ। मेरा इस सन्दर्भ में यह कहना है कि उत्तराखंड एक सीमांत राज्य है, जो भौगोलिक परिस्थितियों में हिमालयी क्षेत्र में बसा हुआ है। देश के माननीय प्रधानमंत्री जी की सरकार की एक घोषणा थी कि प्रत्येक जिले में मेडिकल कॉलेज खोले जाएंगे। इससे यहां के नागरिकों में एक खुशी जाग्रत हुई है। महोदय, पिछले लम्बे समय से उक्त संदर्भ में राज्य सरकार द्वारा जिला मेडिकल कॉलेजों के लिए केंद्र से संपर्क साधा जा रहा है, परन्तु अभी तक अपेक्षाकृत परिणाम नहीं आए हैं। पर्वतीय राज्य के सभी सीमा तटीय जिलों, चमोली, उत्तरकाशी, पिथौरागढ़, अल्मोड़ा, चम्पावत सहित अनेकों जिलों में मेडिकल कॉलेज की नितांत आवश्यकता है। अतः मैं सरकार से मांग करता हूँ कि जनपदों में मेडिकल कॉलेज खुलवाने की महत्वाकांक्षी योजना को यथाशीघ्र अमली जामा पहनाया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mahendra Bhatt: Shri Samik Bhattacharya (West Bengal),

Shri Mayankkumar Nayak (Gujarat), Shri Madan Rathore (Rajasthan) and Shri Naresh Bansal (Uttarakhand).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Neeraj Dangji; not present. Shri Mayankkumar Nayak.

Request for inclusion of additional villages of Mehsana district in Shyama Prasad Mukherjee Rurban Mission (SPMRM)

श्री मयंककुमार नायक (गुजरात): महोदय, मैं सरकार का ध्यान श्यामा प्रसाद मुखर्जी रूबर्न मिशन (SPMRM) की ओर आकृष्ट करना चाहता हूँ। इस योजना का उद्देश्य ग्रामीण क्षेत्रों को शहरी सुविधाओं से युक्त बनाना है।

मेहसाणा जिले में अब तक केवल एक रूबर्न क्लस्टर 'बेचाराजी' स्वीकृत किया गया है, जिसके अंतर्गत पाइपलाइन नेटवर्क उन्नयन, स्कूल इन्फ्रास्ट्रक्चर का पुनर्निर्माण तथा लैंडफिल साइट का विकास जैसे कार्य वर्ष 2020-21 तक पूरे किए जा चुके हैं। लेकिन मेहसाणा जिले के अन्य गाँव जैसे खेरवा, विसनगर, कड़ी, वडनगर आदि भी इस मिशन के मापदंडों पर खरे उतरते हैं और विकास की दृष्टि से इस योजना में शामिल किए जाने के पात्र हैं।

महोदय, मैं सरकार से आग्रह करता हूँ कि आगामी चरणों में मेहसाणा जिले के अन्य गाँवों को भी रूबर्न क्लस्टर में शामिल कर, वहाँ समग्र विकास को बढ़ावा दिया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mayankkumar Nayak: Shri Kesridevsinh Jhala.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Kesridevsinh Jhala.

Demand for legal recognition and support of living wills in India

SHRI KESRIDEVSINH JHALA (Gujarat): Sir, I rise today to advocate for the legal recognition and support of Living Wills in India -- an issue vital to preserving human dignity and autonomy in healthcare. A Living Will, or Advance Medical Directive, enables individuals to express their medical preferences should they become unable to communicate, especially in cases of terminal illness, coma, or irreversible conditions. The right to autonomy in healthcare is enshrined in our Constitution. In 2018, the hon. Supreme Court upheld the legality of passive euthanasia and affirmed the right to self-determination in end of life care. Yet, despite this landmark ruling, the practical implementation of Living Wills remains limited. This gap leaves many

vulnerable to prolonged suffering through unwanted medical interventions. To address this, I propose the following:

1. **Legal Accessibility and Awareness:** Citizens must be empowered to create Living Wills easily, with clear guidelines and support systems.
2. **Healthcare Integration:** Hospitals should be mandated to honor Living Wills, with proper training for medical staff to respect patient directives.
3. **Safeguards and Oversight:** A medical board must review Living Wills to ensure ethical compliance and prevent misuse.
4. **Emotional Relief for Families:** Living Wills spare loved ones from making painful decisions during medical crises.

In conclusion, I urge the Government to bring legislation that supports the creation and enforcement of Living Wills in India. Let us uphold every citizen's right to choose dignity and peace at the end of life.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Kesridevsinh Jhala: Shri Mayankkumar Nayak (Gujarat) and Shri Madan Rathore (Rajasthan).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Sujeet Kumar.

Need to establish a National Tribal Medicinal Research Innovation Centre in Odisha

SHRI SUJEET KUMAR (Odisha): Sir, I rise to draw the attention of the Government to the urgent need for establishing a National Tribal Medicinal Research and Innovation Centre in Odisha, which would serve as one of India's richest repositories of tribal ethnomedicine and forest-based medicinal plants. Odisha is home to 62 tribal communities, including 13 Particularly Vulnerable Tribal Groups (PVTGs) such as Bonda, Dongria Kondh and Saora. These communities have preserved traditional treatments for ailments such as malaria, respiratory disorders, and orthopaedic injuries, using endemic herbs from Similipal, Niyamgiri, and Gandhamardan hills. Yet, the State lacks any dedicated and permanent institutional infrastructure for research, documentation or value added innovation in the field of tribal medicine. Despite identification of over 30 globally valued medicinal plants like Vetiver and Frankincense, Odisha still lacks a dedicated research centre. A local facility, unlike the one recently supported under AIIMS, Delhi, would better integrate with the State's ecosystems and tribal communities that preserve this knowledge. Although limited efforts under

the National AYUSH Mission and the AOGUSY scheme have supported some cultivation and nursery projects, there is still no centralized innovation hub for tribal medicine. I, therefore, urge the Government to establish such a Centre, with a focus on:

- (a) Preservation and scientific validation of tribal medical knowledge.
- (b) Intellectual Property Rights protection and benefit sharing with tribal communities.
- (c) Support for tribal-led enterprises.
- (d) Promotion of GI-tagged tribal medicinal products for global markets. Sir, such an institution would not only safeguard indigenous traditions but also empower tribal communities as key stakeholders in India's growing AYUSH economy.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sujeet Kumar: Dr. Kavita Patidar (Madhya Pradesh) and Shrimati Sumitra Balmik (Madhya Pradesh).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) : Thank you. Now, Dr. Sasmit Patra.

Need for strategic imperative of data availability for India's AI and technology startups

DR. SASMIT PATRA (Odisha): Hon. Vice-Chairman Sir, I rise to draw attention of the Government to a bottleneck that could decide whether India becomes a global Artificial Intelligence leader or remains a consumer on account of the acute scarcity of structured, high quality and interoperable data sets. Data is not merely the new oil, it is the new electricity powering algorithms, training large language models, enabling generative AI and driving innovation from healthcare to defence technology. While nations, like the United States of America and China, have developed open data regimes, federated data networks and synthetic data pipelines, Indian startups remain constrained by fragmented public data sets, locked away private data and absence of harmonised standards. This forces innovators to spend up to 60 per cent of project cost on the data acquisition and cleaning which is a crippling drag on speed and competitiveness.

I urge six decisive steps from the Government:

- (i) Establish a national data commons, anonymised, standardised, machine readable data sets across digital domains.

- (ii) Mandate inter-ministerial data harmonisation so all public data sets follow common formats and metadata standards.
- (iii) Create secure public private data sharing protocols with legal clarity and liability safeguards.
- (iv) Incentivise industry to contribute non-sensitive data sets backed by recognition and tax credits.
- (v) Adopt privacy preserving computation methods, federated learning, differential privacy and secure multi-party computation enabling innovation without compromising citizens' rights.
- (vi) Invest in large-scale data annotation and labelling infrastructure, leveraging universities, research institutes and startups to ensure data sets are AI-ready and globally competitive.

Without such infrastructure, India risks importing foreign AI rather than exporting Indian AI. With it, we will leapfrog global peers, anchor leadership for the global south and power a trillion dollar innovation economy. I thank you, Sir.

THE VICE - CHAIRMAN (SHRI BHUBANESWAR KALITA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the matter raised by the hon. Member, Dr. Sasmit Patra. श्री धैर्यशील मोहन पाटिल। आपका जो approved text है, आपको सिर्फ उसे ही पढ़ना है। उसके अलावा रिकॉर्ड पर नहीं जाएगा।

**Demand for establishment of permanent NDRF Station in Pen taluka of
Konkan, Maharashtra**

श्री धैर्यशील मोहन पाटिल (महाराष्ट्र): उपसभाध्यक्ष महोदय, महाराष्ट्र का कोंकण क्षेत्र, विशेषकर रायगढ़, रत्नागिरी और सिंधुदुर्ग जिले भौगोलिक एवं जलवायु दृष्टि से प्राकृतिक आपदाओं के लिए अत्यधिक संवेदनशील हैं। इस क्षेत्र में चक्रवात, भारी वर्षा, बाढ़, भूस्खलन और औद्योगिक दुर्घटनाएँ बार-बार घटित होती हैं। रायगढ़ जिले का पेन तालुका रणनीतिक दृष्टि से महत्वपूर्ण स्थान पर स्थित है, जो कोंकण क्षेत्र के मध्य में होने के कारण प्रभावित जिलों तक शीघ्र पहुँचने के लिए उपयुक्त है। बीते वर्षों में चक्रवात 'निसर्ग' और 'तौकते', साथ ही भूस्खलन और बाढ़ की घटनाओं ने कोंकण क्षेत्र में जन-धन को भारी क्षति पहुँचाई। वर्तमान में एनडीआरएफ की इकाइयाँ केवल आपदा के समय अन्य जिलों से भेजी जाती हैं, जिससे राहत एवं बचाव कार्य में विलंब होता है। पेन में स्थायी एनडीआरएफ स्टेशन होने से रायगढ़, रत्नागिरी, सिंधुदुर्ग, ठाणे और मुंबई के कुछ हिस्सों तक त्वरित पहुँच संभव होगी।

अतः मैं केंद्र सरकार से आग्रह करता हूँ कि कोंकण, महाराष्ट्र के पेन में स्थायी एनडीआरएफ स्टेशन की स्थापना की जाए, जिसमें पर्याप्त जनशक्ति, आधुनिक आपदा-उपकरण, जल एवं थल दोनों प्रकार के बचाव साधन और अत्याधुनिक संचार तंत्र उपलब्ध

हों। यह कदम न केवल आपदा प्रतिक्रिया की गति और क्षमता को बढ़ाएगा, बल्कि कोंकण क्षेत्र के लाखों निवासियों के जीवन एवं संपत्ति की सुरक्षा भी सुनिश्चित करेगा, धन्यवाद।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): श्रीमती संगीता यादव।

**Demand to implement the reforms for disabled people on priority basis under
Swavalamban Yojana**

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, स्वावलंबन योजना के तहत दिव्यांगजन को Unique Disability ID (UDID) जारी करने से उनका दिव्यांगता प्रमाण पत्र पूरे देश में मान्य हो गया है। यह एक ऐतिहासिक कदम है, लेकिन अभी कई सुधार आवश्यक हैं। अस्थि बाधित दिव्यांगजनों को बैटरी चालित ट्राईसाइकिल देने में 80 प्रतिशत दिव्यांगता की अनिवार्यता के कारण कई दिव्यांगजन, जिन्हें शिक्षा, रोजगार के लिए यात्रा करनी होती है, इस सुविधा से वंचित रह जाते हैं। सरकार से मेरा अनुरोध है कि 50 प्रतिशत से अधिक बेंचमार्क अस्थि बाधित दिव्यांगजनों को इस योजना में शामिल किया जाए। UDID कार्ड और प्रमाण पत्र प्राप्त करने में विशेषज्ञ डॉक्टरों की कमी से दिव्यांगजन समस्याओं का सामना करते हैं। राज्य के समेकित क्षेत्रीय केंद्रों (CRC) के विशेषज्ञों को प्रमाणीकरण बोर्ड में शामिल कर इस प्रक्रिया को सरल बनाया जाए। सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (ADIP) योजना के तहत श्रवण बाधित बच्चों को कॉक्लियर इम्प्लांट की सुविधा दी जाती है, लेकिन रखरखाव के लिए कोई वित्तीय सहायता नहीं है। प्रोसेसर और बैटरी बदलने का खर्च गरीब परिवार नहीं उठा सकते। सरकार इस पर वित्तीय सहायता दे या उपकरण निर्माता कंपनियों से 10 वर्षों का बीमा समझौता करे। ब्लॉक स्तर पर संसदीय स्वास्थ्य मेले आयोजित कर दिव्यांगजनों के प्रमाणीकरण, उपकरण वितरण, रोजगार और चिकित्सा सुविधाओं को एक मंच पर उपलब्ध कराया जाए। आय प्रमाण पत्र हेतु स्वयं-प्रमाणन (Self-Certification) की सुविधा दी जाए और विशेष शिक्षकों की स्थायी नियुक्ति सुनिश्चित की जाए। अतः मैं सरकार से निवेदन करती हूँ कि वह इन सुधारों को प्राथमिकता से लागू करे, धन्यवाद।

Concern over irregularities in crop loss compensation for Kharif 2023 in Charkhi

Dadri, Bhiwani, Haryana

श्रीमती किरण चौधरी (हरियाणा): महोदय, मैं सरकार का ध्यान हरियाणा में जिला भिवानी की दादरी में खरीफ, 2023 की कपास की फसलों में प्राकृतिक आपदाओं (गुलाबी सुंडी) से हुई क्षति के मुआवजा वितरण में गड़बड़ियों के मुद्दे की तरफ आकर्षित करना चाहती हूँ।

मुआवजा वितरण का काम एक निजी बीमा कम्पनी को प्रधान मंत्री फसल बीमा योजना के तहत मिला था। कपास का मुआवजा Crop Cutting Experiment (CCE) के तहत होता है, जिसमें उपरोक्त मुआवजे की राशि लगभग 450 करोड़ रुपये थी, परंतु मुआवजे का मापदंड CCE से हटाकर Satellite Imagery Data के आधार पर करवा लिया गया, जिससे किसानों में व्यापक रोष है। यह भी उल्लेखनीय है कि CCE के मापदंडों को हटाकर Satellite Imagery Data का

बदलाव Satellite Technical Advisory Committee के नाम पर किया गया। इस निर्णय से किसानों को 340 करोड़ रुपए का नुकसान हुआ तथा निजी कम्पनी को 340 करोड़ रुपए का अनुचित फायदा हुआ।

अतः सरकार से मेरा अनुरोध है कि वह इस मामले में हस्तक्षेप करे और किसानों को उचित मुआवजा तथा सरकारी अमले की जवाबदेही तय करने के लिए मामले की समुचित जाँच एवं आवश्यक कार्रवाई करवाने की कृपा करे।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Message from Lok Sabha; Secretary-General.

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 20th August, 2025, adopted the following motion:

"That the Bill further to amend the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Government of Union Territories (Amendment) Bill, 2025 and the Jammu and Kashmir Reorganisation (Amendment) Bill, 2025 be referred to a Joint Committee of the Houses consisting of 21 Members from this House and 10 Members from the Rajya Sabha to be nominated by the Hon'ble Deputy Chairman;

that in order to constitute a sitting of the Joint Committee, the quorum shall be, as near as may be, one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of the Members to be appointed by Rajya Sabha to the Joint Committee."

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We will go back to Special Mentions. Shri K.R.N. Rajeshkumar; not present. Dr. Sumer Singh Solanki.

SPECIAL MENTIONS— Contd.**Demand to notify horticultural crops under Prime Minister Crop Insurance Scheme**

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): महोदय, मैं एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करवाना चाहता हूँ। यह विषय देश भर के उन लाखों किसानों से संबंधित है, जो उद्यानिकी फसलों की खेती करके अपने परिवार और देश की अर्थव्यवस्था को मजबूती प्रदान कर रहे हैं। प्रधानमंत्री जी ने किसानों के हित में अनेक योजनाएँ लागू की हैं। इन्हीं में से एक ऐतिहासिक योजना 'प्रधानमंत्री फसल बीमा योजना' है। इस योजना का मुख्य उद्देश्य प्राकृतिक आपदाओं, अतिवृष्टि, सूखा, ओलावृष्टि, पाला, तूफान आदि कारण से होने वाले फसल के नुकसान की भरपाई करना है, जिससे किसानों को उनकी मेहनत का उचित मूल्य और सुरक्षा मिल सके। आज देश के अनेक हिस्सों में प्रधानमंत्री फसल बीमा योजना के अंतर्गत केवल खाद्यान्न, दलहन और तिलहन फसलों को अधिसूचित किया गया है, जबकि उद्यानिकी फसलें, जिनमें केला, आम, अनार, संतरा, पपीता जैसी फसलें शामिल हैं, उनको इस योजना में अधिसूचित नहीं किया गया है। बड़वानी जिला के 2.14 लाख हेक्टेयर क्षेत्र में विभिन्न फसलों की खेती की जाती है, जिसमें से लगभग 30,000 हेक्टेयर क्षेत्र में उद्यानिकी फसलों का उत्पादन होता है।

4.00 P.M.

खास तौर पर केले की खेती की जाती है, जिसका औसत उत्पादन लागत 7 लाख रुपए प्रति हेक्टेयर है। यह लागत तुलना में अधिक हो जाती है। अगर कोई प्राकृतिक आपदा, जैसे तूफान, ओलावृष्टि इन बागानों को नष्ट कर देती है, पर चिंताजनक बात यह है कि वर्तमान में ऐसी कोई बीमा व्यवस्था नहीं है, जो इस नुकसान की भरपाई कर सके।

अतः मेरा सरकार से आग्रह है कि उद्यानिकी फसलों को तत्काल प्रभाव से 'प्रधानमंत्री फसल बीमा योजना' अंतर्गत अधिसूचित किया जाए या इन फसलों के लिए एक पृथक बीमा नीति बनाई जाए ताकि उद्यानिकी किसान भाइयों को इसका लाभ मिल सके, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by Dr. Sumer Singh Solanki: Shri Sujeet Kumar (Odisha), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Dr. Kavita Patidar (Madhya Pradesh) and Shrimati Sumitra Balmik (Madhya Pradesh).

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): धन्यवाद। श्री महाराजा संजाओबा लेशंबा।

**Demand for two-pronged approach in the construction of Jiribam-Imphal
Railways Project**

SHRI MAHARAJA SANAJAOBA LEISEMBA (Manipur): Sir, the Jiribam-Khongsang Section (55.36 Kms) had already been completed and commissioned in September, 2022. However, the remaining portions of Khongsang-Noney (18.25 Kms) and Noney-Imphal (37.02 Kms) are yet to be completed. Apart from frequent bandhs, blockades, extortions, etc., our National Highways are prone to mud and landslides during the rainy seasons, which hampers the movement of goods trucks carrying essential commodities in the State. So, a speedy completion of this Railway project is the only solution for all these inconveniences.

Sir, I, therefore, draw the kind attention of the Government to start construction works also from the Imphal end so as to speed up the project. As of now, the construction work is being progressed only from the Jiribam side. Therefore, a two-pronged approach of construction from both sides will give the required impetus to move the construction work towards a speedy completion.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. Fauzia Khan; not present. Shrimati Maya Naroliya.

**Request to do away with the compulsion of annual renewal of caste certificate of OBC
candidates**

श्रीमती माया नारोलिया (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूँ, जो देशभर के करोड़ों अन्य पिछड़ा वर्ग (OBC) से संबंधित छात्रों और युवाओं से जुड़ा है। यह एक स्थापित तथ्य है कि केंद्रीय सेवाओं और शैक्षणिक संस्थानों में OBC आरक्षण का लाभ लेने के लिए उम्मीदवारों को हर वर्ष नया जाति प्रमाण पत्र प्रस्तुत करना अनिवार्य होता है, जबकि अनुसूचित जाति (SC) और अनुसूचित जनजाति (ST) वर्ग के उम्मीदवारों के लिए ऐसी कोई वार्षिक नवीनीकरण की प्रक्रिया अनिवार्य नहीं है।

महोदय, यह दोहरा मापदंड न केवल अनुचित है, बल्कि इससे छात्रों को हर वर्ष अनावश्यक प्रशासनिक प्रक्रियाओं से गुजरना पड़ता है, जिससे न केवल समय और संसाधनों की बर्बादी होती है बल्कि कई बार योग्य अभ्यर्थी अंतिम तिथि तक प्रमाण पत्र न बन पाने के कारण अवसरों से वंचित रह जाते हैं।

अतः मैं सरकार से अनुरोध करती हूँ कि इस विषय पर गंभीरता से विचार करे और OBC अभ्यर्थियों के लिए भी जाति प्रमाण पत्र को स्थायी रूप से मान्यता देने की व्यवस्था करे, जैसा कि

SC/ST वर्ग के लिए प्रचलित है, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, Shri Sujeet Kumar (Odisha) associated himself with the Special Mention made by Shrimati Maya Naroliya.

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): धन्यवाद। डा. सिकंदर कुमार।

Concern over effects of plastic pollution

DR. SIKANDER KUMAR (Himachal Pradesh): Thank you, hon. Vice-Chairman, Sir, for giving me the opportunity to speak on a very important subject. महोदय, मैं सरकार का ध्यान भारत में प्लास्टिक अपशिष्ट की बढ़ती गंभीर समस्या की ओर आकर्षित करना चाहता हूँ। प्लास्टिक ने आधुनिक जीवन में क्रांति तो ला दी है, लेकिन इसके साथ-साथ अब यह गंभीर पर्यावरणीय चुनौती भी बन गया है। पहाड़ी राज्यों - हिमाचल प्रदेश, उत्तराखंड, नार्थ ईस्ट इत्यादि कई राज्यों में प्लास्टिक से बने सामानों का उपयोग कटलरी, पैकेजिंग, दैनिक उपभोग में लगातार बढ़ने से पर्यावरण में प्रदूषण और नए युग के लिए स्वास्थ्य का गंभीर संकट उत्पन्न हो गया है। प्लास्टिक अपशिष्ट अब माइक्रोप्लास्टिक में विघटित होकर भोजन, जल और मृदा तंत्र प्रणालियों में भी प्रवेश कर गया है। प्रतिबंध के बावजूद सिंगल-यूज प्लास्टिक के प्रभुत्व को भी नकारा नहीं जा सकता।

अतः मैं भारत सरकार से आग्रह करता हूँ कि भारत में बढ़ते प्लास्टिक अपशिष्ट संकट को दूर करने के लिए कड़े प्रयासों तथा कठोर नियमों के निर्धारण की समीक्षा की जाए, जिससे इस गंभीर समस्या के दुष्परिणामों से भविष्य को बचाया जा सके।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by Dr. Sikander Kumar: Ms. Indu Bala Goswami (Himachal Pradesh), Shri Sujeet Kumar (Odisha), Shri Ram Chander Jangra (Haryana) and Shri Naresh Bansal (Uttarakhand).

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. V. Sivadasan, not present. Dr. Medha Vishram Kulkarni.

Concern over Aadhaar access issues for biometrically unfit citizens

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I rise to draw the attention of the Government to an urgent and deeply concerning issue affecting thousands across our country. There are countless citizens, particularly senior citizens, persons with

disabilities, manual labourers, farmers and those in rural and remote areas who are unable to authenticate their Aadhaar due to worn-out fingerprints, retinal damage or physical impairments. Many also suffer from chronic health conditions that prevent biometric verification. As a result, they are being denied access to essential services such as food rations under PDS, old age pensions, healthcare benefits and even banking. While the UIDAI does provide for 'exceptional enrolment' and alternative mechanisms, such as facial recognition and OTP-based authentication, these alternatives are not being implemented effectively at the grassroots. Frontline staff is often unaware or unwilling to facilitate such cases.

I urge upon the Government to take the following steps on priority: implement alternative Aadhaar authentication methods in mission mode; ensure that no citizen is denied access to welfare due to biometric mismatch; launch a nationwide awareness campaign and establish dedicated grievance redressal systems; and, appoint a nodal officer in each district to ensure easy access and swift resolution. I urge upon the Government to look into this matter.

THE VICE - CHAIRMAN (SHRI BHUBANESWAR KALITA): The hon. Member, Shri S ujeet Kumar (Odisha) associated himself with the Special Mention made by Dr. Medha Vishram Kulkarni. Now, Shri Samik Bhattacharya.

Concern over impediments in the completion of New Garia-Sector V-Airport Metro Line in Kolkata

SHRI SAMIK BHATTACHARYA (West Bengal): Sir, I wish to draw the attention of the Government to the delay in the completion of the New Garia-Sector V-Airport Metro corridor, a project critical to the urban mobility infrastructure of Kolkata. While significant progress has been made and the stretch from New Garia to Sector V is almost ready for commissioning, a crucial 366-meter segment near Chingrighata remains incomplete. This short but vital section has become a choke point, holding up the inauguration and operationalization of the entire route. The delay not only undermines the spirit of timely infrastructure delivery but also deprives lakhs of daily commuters, especially IT professionals, students and airport-bound passengers, of a fast and modern transport solution. There has been little headway in resolving the pending issues involving land acquisition, alignment clearance and inter-departmental coordination.

I urge upon the Government to ensure that the remaining stretch at Chingrighata is expedited on priority. Completion of this Metro corridor will

significantly boost connectivity between South Kolkata, the IT hub at Sector V and the Airport, benefiting the city's economy and easing urban mobility.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Sanjay Singh, not present; Shri Sanjay Seth, not present; Shrimati Jebi Mather Hisham, not present; Dr. K. Laxman.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. K. Laxman.

Concern over menace of online gaming and betting apps among youth

DR. K. LAXMAN (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to express concern over the exploding menace of online gaming and betting apps that are rapidly ensnaring India's youth. These platforms, camouflaged as entertainment or skill-based games, are driving countless individuals into addiction, debt and even suicide.

In cities like Hyderabad, suicide helplines have reported a 60 per cent surge in distress calls from betting addicts. In one harrowing case, a young girl fell into a debt trap of nine lakh of rupees after initially winning on a casino app. Tragically, such stories are now common across States. What makes this worse is the glamourization of these platforms by celebrities and influencers, whose endorsements mislead lakhs of impressionable users. This cannot be allowed to continue unchecked.

Sir, I request the Government to take multi-pronged action and launch a nationwide digital de-addiction awareness campaign to educate youth and families about the psychological and financial harms. There is a need to bring strict and centralized regulation over online betting and real-money gaming apps, including mandatory age verification, spending caps and Aadhaar-linked log-ins.

ASCI (Advertising Standards Council of India) is required to be empowered to regulate and prohibit celebrity endorsements of such apps. Further, banning of all betting and gambling platforms that endanger social and financial stability may be considered. Let us act before a generation is lost chasing illusions behind screens. We must uphold the safety and dignity of our youth, the architects of Viksit Bharat. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, Shri Sujeet Kumar (Odisha) associated himself with the Special Mention made by hon. Member, Dr. K. Laxman.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Raghav Chadha.

Demand for Free subscription of advanced Generative-AI tools

श्री राघव चड्ढा (पंजाब): महोदय, आज दुनिया तेज़ी से बदल रही है। इस बदलती हुई दुनिया में AI सिर्फ एक technology नहीं है, बल्कि एक opportunity है - आगे बढ़ने की, सपने देखने और उन्हें पूरा करने की। यह हमारे किसान भाइयों के लिए स्मार्ट खेती है, students के लिए 24x7 available tutor है, व्यापारियों के लिए business planner, नौजवानों के लिए career guide और बुजुर्गों के लिए डॉक्टर भी है। आपके हर सवाल का जवाब और आपकी हर समस्या का समाधान AI के पास उपलब्ध है।

यही कारण है कि आज UAE, Singapore, China जैसे देश अपने हर नागरिक को advanced AI की सेवाओं का free access दे रहे हैं। वहीं भारत में, जहां 140 करोड़ सपने पलते हैं - लोग इन advanced AI tools से वंचित हैं, सिर्फ इसलिए क्योंकि ये tools महँगे हैं।

एक research कहती है कि 2030 तक AI 15 trillion dollar की value create करेगा। अगर भारत सरकार हर नागरिक को advanced generative AI tools (जैसे ChatGPT, Gemini, Grok, Claude) सभी उम्र और वर्ग के लिए स्थानीय भाषाओं में, मुफ्त और सुरक्षित तरीके से उपलब्ध कराए, तो यह देश की productivity को कई गुना बढ़ा सकता है और लोगों का कीमती समय बचा सकता है।

चाहे code लिखना हो, data analysis करना हो या कोई सरकारी फॉर्म भरना हो - ये सारे काम AI की मदद से जल्दी और आसानी से हो सकते हैं। यह digital democracy की ओर अगला कदम है, ताकि AI क्रांति में कोई भी भारतीय पीछे न छूटे और इंडिया सचमुच Digital India बने। अतः मेरी सरकार से मांग है कि इस पर ध्यान दिया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ramji Lal Suman; not present. Dr. Dinesh Sharma.

Concern over lack of mythological and classical knowledge in children

डा. दिनेश शर्मा (उत्तर प्रदेश): महोदय, मैं सरकार का ध्यान बच्चों में पौराणिक और शास्त्रीय ज्ञान की कमी की ओर आकर्षित करना चाहता हूँ। आधुनिक जीवन की भागदौड़ में हमारे बच्चे हमारे समृद्ध सांस्कृतिक और धार्मिक धरोहर से दूर होते जा रहे हैं। तकनीकी विकास और आधुनिक शिक्षा के कारण, बच्चों में पौराणिक कथाओं, शास्त्रों और हमारे महान विचारों की जानकारी का अभाव होता जा रहा है। हमारे शास्त्रों में निहित ज्ञान और पौराणिक कथाओं में निहित नैतिक और सांस्कृतिक मूल्यों का स्थान बच्चों के जीवन में विशेष महत्व रखता है। ये ज्ञान न केवल उनकी नैतिकता और चरित्र निर्माण में सहायक होते हैं, बल्कि हमारे समाज की मूल परम्पराओं और सांस्कृतिक पहचान को भी संरक्षित रखते हैं। इसलिए, यह आवश्यक है कि हमारे सरकारी और निजी विद्यालयों के पाठ्यक्रम में पौराणिक और शास्त्रीय विषयों को अनिवार्य रूप से

सम्मिलित किया जाए। महाभारत, रामायण, गीता और अन्य शास्त्रों में निहित शिक्षाएं बच्चों को नैतिक मूल्यों, अनुशासन और कर्तव्यनिष्ठा की प्रेरणा दे सकती हैं। इससे वे न केवल अपना चरित्र सशक्त बना सकते हैं, बल्कि अपनी संस्कृति के प्रति सम्मान और गर्व की भावना भी विकसित कर सकते हैं। इसके अलावा, विद्यार्थियों को पौराणिक कथाओं और शास्त्रों से जोड़ने के लिए विशेष कक्षाओं या कार्यक्रमों का आयोजन भी किया जा सकता है। यह पहल न केवल बच्चों के मानसिक और नैतिक विकास में सहायक होगी, बल्कि आने वाली पीढ़ियों को हमारी सांस्कृतिक विरासत से जोड़ने में महत्वपूर्ण भूमिका निभाएगी।

अतः, मैं सरकार से निवेदन करता हूँ कि इस विषय पर ध्यान देते हुए आवश्यक कदम उठाएं, ताकि बच्चों को पौराणिक ज्ञान और शास्त्रों की शिक्षाएं दी जा सकें।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. John Brittas; not present. Dr. Ashok Kumar Mittal.

Concern over slow speed and limited coverage of 5G services in India

डा. अशोक कुमार मित्तल (पंजाब): महोदय, देश में 5G की शुरुआत अक्टूबर, 2022 में डिजिटल इंडिया के सपने के साथ हुई थी। सरकार UPI, डिजिटल पेमेंट्स और AI आधारित गवर्नेंस की बात करती है, जिसका vision था कि विदेश में बैठा एक डॉक्टर, भारत में video conferencing के माध्यम से सर्जरी कर सकेगा। भारत की औसत 5G डाउनलोड स्पीड 2023 की शुरुआत में 304 Mbps थी, जो साल के अंत तक 280.7 Mbps रह गई और अब 91.7 Mbps तक गिर चुकी है। वैश्विक रैंकिंग में भारत 12वें स्थान से फिसलकर 26वें स्थान पर आ गया है। UAE, कतर और दक्षिण कोरिया जैसे देश 400 Mbps से अधिक की स्पीड दे रहे हैं। 2024 में 5G यूजर्स की संख्या 290 मिलियन हो चुकी है और 2028 तक 770 मिलियन तक पहुँचने का अनुमान है। ग्रामीण और पिछड़े इलाकों में 5G अब भी एक सपना है। सबसे चिंताजनक स्थिति BSNL की है, जो सरकार की अपनी कंपनी है। Jio और Airtel ने 2022 में ही 5G लॉन्च कर दिया था, तब से लेकर आज तक BSNL ने 5G शुरू ही नहीं किया। पहले डेडलाइन दिसंबर 2023 रखी गई थी, फिर जून, 2024 और अब जुलाई, 2025 भी निकल गया है।

महोदय, मेरा सरकार से आग्रह है कि वह इस विषय को गंभीरता से ले और देशभर में 5G नेटवर्क कवरेज, स्पीड और स्पेक्ट्रम उपयोगिता की पारदर्शी निगरानी सुनिश्चित करे और एक National Digital Infrastructure Performance Report जारी करे, जिससे सभी टेलीकॉम ऑपरेटरों की जवाबदेही तय हो सके।

Concern over issues faced by Vizag Steel Plant (R.I.N.L.)

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, being India's first shore-based integrated steel plant, Rashtriya Ispat Nigam Limited (RINL) was earning profits and had positive net worth. But, subsequently, it started incurring losses due to not

having captive mines. RINL is buying iron ore from open market at higher price, unlike other PSU steel companies which have captive mines and enjoy cost advantage. Secondly, RINL is borrowing money at the rate of 14 per cent interest for working capital. As a result the cost of production has gone up, thereby affecting its profitability. RINL has been appealing for allocation of iron ore mines under Section 17A(2A) of the MMDR Act, 2015. But, no significant progress has happened so far. I, therefore, demand that time has come to allot iron ore mines to RINL to make it profitable. Further, the employees of RINL are also facing issues of wage revision, promotion policy, recruitment, delayed payment of salaries and cuts in salary, perks, HRA, etc. Recently, RINL has introduced two Voluntary Retirement Schemes and nearly 1,500 employees have been given VRS. The Andhra Pradesh Assembly has also passed unanimous Resolution against privatisation of RINL. The Steel Ministry says that CCEA approved 100 per cent RINL disinvestment. Hence, I make these demands from the Government: Immediately allocate iron ore mines to RINL. Stop retrenchment of employees. Provide more money for working capital. And merge RINL with SAIL.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Sant Balbir Singh; not present. Dr. Anil Sukhdeorao Bonde; not present. Shri Sandosh Kumar P; not present. Shri Mithlesh Kumar.

**Demand for expediting environmental clearance for expansion of Ram Manohar
Lohiya Hospital, New Delhi**

श्री मिथलेश कुमार (उत्तर प्रदेश): महोदय, मैं नई दिल्ली स्थित डॉ. राम मनोहर लोहिया अस्पताल में सुपर स्पेशियलिटी ब्लॉक के विस्तार कार्य में हो रही देरी का मुद्दा उठाना चाहता हूँ, जो मुख्यतः प्रक्रियात्मक और पर्यावरणीय स्वीकृतियों में आ रही बाधाओं के कारण लंबित है। सुपर स्पेशियलिटी ब्लॉक के विस्तार का कार्य कोविड-19 महामारी से पहले ही प्रारंभ हुआ था, जिसका उद्देश्य ऑन्कोलॉजी, नेफ्रोलॉजी, जेरियाट्रिक्स और उन्नत सर्जिकल देखभाल जैसे महत्वपूर्ण क्षेत्रों में आरएमएल अस्पताल की क्षमता को सुदृढ़ करना था। किंतु पिछले कई वर्षों से यह परियोजना बार-बार अटकी रही, पहले महामारी के कारण और बाद में दिल्ली वन विभाग से स्टेज II वन स्वीकृति प्राप्त करने में देरी के कारण। महोदय, विस्तार के लिए चिह्नित 8.8 एकड़ भूमि पर पेड़ हैं, किंतु विस्तृत पर्यावरणीय प्रभाव आकलन रिपोर्ट प्रस्तुत करने तथा 10:1 प्रतिपूरक वृक्षारोपण की प्रतिबद्धता के कारण स्वीकृतियां वर्षों तक लंबित रहीं। अब यह परियोजना अप्रैल 2026 तक पूरी होने की स्थिति में है। हाल ही में 470 करोड़ रुपए की लागत से मेडिकल कॉलेज ब्लॉक के निर्माण हेतु एक नई विस्तार परियोजना को स्वीकृति दी गई है, जिसके तहत एमबीबीएस सीटों को 100 से बढ़ाकर 250 किया जाएगा। यह परियोजना तेजी से आगे बढ़ रही है।

महोदय, मैं सरकार से आग्रह करता हूँ कि महत्वपूर्ण सार्वजनिक स्वास्थ्य अवसंरचना से जुड़ी परियोजनाओं के लिए स्वीकृति प्रक्रियाओं की पुनर्रचना की जाए और पारिस्थितिकी संतुलन बनाए रखते हुए, त्वरित स्वास्थ्य सेवाओं की आवश्यकता को ध्यान में रखते हुए स्वीकृति हेतु एक फास्ट ट्रैक तंत्र स्थापित किया जाए।

Concern over the plight of cows on the streets and illegal dairy operations in Delhi and other big cities

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, दिल्ली और अन्य बड़े शहरों में अवैध डेयरियाँ एक गंभीर समस्या बन चुकी हैं। गाय को हमारे समाज में माँ का दर्जा दिया गया है, लेकिन कई अवैध डेयरियाँ मुनाफे की भूख में गौ माता पर अत्याचार कर रही हैं। दूध निकालने के बाद इन गायों और भैंसों को दिनभर सड़कों पर छोड़ दिया जाता है। भोजन और पानी के अभाव में ये कचरा खाती हैं और थककर सड़कों पर बैठ जाती हैं। इससे दुर्घटनाएँ होती हैं और गौ माता तथा वाहन चालकों - दोनों की जान जोखिम में पड़ती है। 2023 से 2025 के बीच दिल्ली में ऐसी 2,500 से अधिक सड़क दुर्घटनाएँ हुई हैं। इन बेजुबान गायों की कोई गलती नहीं है। डेयरियों में इनके स्वास्थ्य, टीकाकरण और पोषण की कोई व्यवस्था नहीं होती है। इनमें बीमारियाँ, चोटें और संक्रमण आम हैं। दूध निकालने के बाद इन्हें बेसहारा छोड़ दिया जाता है। दिल्ली में सैकड़ों अवैध डेयरियाँ बिना लाइसेंस और नियंत्रण के चल रही हैं। महोदय, मैं सरकार से आग्रह करती हूँ कि इन पर सख्त कार्रवाई की जाए और नई आधुनिक गौशालाएँ बनाई जाएँ, जहाँ गौ माता को सुरक्षा, सेवा और सम्मान मिल सके। यदि हम यह कर पाए, तो गौ माता और आम जनता, दोनों की दुआएँ लगेंगी।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 11 a.m. on Thursday, the 21st August, 2025.

The House then adjourned at twenty-seven minutes past four of the clock till eleven of the clock on Thursday, the 21st August, 2025.

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